table: a systematic list of facts, figures, etc. arranged according to a definite file [s. 2(0), Representation of the People Act, 1950] सारी table of contents: विषयांकन table of fared: [s. 65, Indian Railways Act] सारी और फार्म तालिका table of fees: [s. 78, Registration Act and art. 227(3), Const.] सारी table of mortality: संवृद्धि सूची; मृत्यू-वृद्धि सूची table of the House: 1. घर पत्ता; 2. घर पत्ता table of the legislature: [s. 52(1)(xii), Copyright Act] विशेष-मंडल का पत्ता tabular form, in: [Or. 21, r. 11(2), C.P.C.] सारणिक रूप में tabular purchase book: सारणिक पहुँच की सूची table sales book: सारणिक विलिंग की सूची tabular statement: सारणिक विलिंग tabulated statement: सारणिक रूप tabulating machine operator: सारणिक प्रकाशक tabulation: सारणिक रूप, सारणिक प्रकाशक; सारणी का रूप taking: uniting a third or subsequent encumbrance to the first whereby it acquires priority over an intermediate mortgage [s. 93, T.P. Act] ज्ञापन taking, prohibition of: [s. 93, T.P. Act] आयुक्त का प्रतिबंध tackle: [s. 2(i), Naval and Aircraft Prize Act] डेबिल; अन्तःमूलक act: अभिलेख वहक tackle: [s. 2(1)(ii), Factories Act] अभिलेख भाग takavi works: तकवी काम takavi works advance: तकवी काम की छाप take advantage of: फायदा स्वीकार take all reasonable steps: [s. 212(9), Companies Act] सब यथास्थितता करने उल्लम्ब take away: [s. 20(1)(c), Indian Electricity Act] हटाना हेतु; [art. 13(2), Const.] ईश्वरीय take back: वापस लेना take benefit directly: [s. 35, iii, T.P. Act] नापक सूची; सूची नापक take charge of persons confined, to: [s. 107(2), Army Act] परिच्छेद बालकों को अपने भाषायाम में लेना; परिच्छेद बालकों को अपनी सुरूवात में लेना take effect: [s. 14, T.P. Act and art. 82, second prov., Const.] वापसी हेतु; प्रभावित होना take hold of: ग्राहक करना take holy order: [s. 136, ill. (1), Indian Succession Act] सम्राट करना take in adoption: to take a child as one's adopted son or daughter [s. 7, Hindu Adoptions and Maintenance Act] शेर्स लेना take into account: [s. 357(5), Cr. P.C] सिद्धांत लेना take judicial notice: [s. 132, Navy Act] नापक अनुमा करना take levels of land: [s. 4(2), Land Acquisition Act] भूमि का तत्वांकन करना take measures: [s. 4(1)(a), Seaward Artillery Practice Act] उपचार करना take measures for: [s. 29(3), Employee'S State Insurance Act] के लिए उपचार करना take notice: लगभग जानकारी take off of aircrafts: [s. 2(b) International Airports Authority Act] विमानों के उत्काट take opposite party by surprise: [Or. 8, r. 2, C.P.C.] विपक्षी पक्षकार को रंगीन करना take order with any property: [s. 283, I.P.C.] विचारित की जाबाध्य करना take out a policy of insurance: [s. 9(1), Personal Injuries (Compensation Insurance Act) विचारित की जाबाध्य करना take out administration: [Or. 8, r. 6(3), Ill. a, C.P.C.] प्रज्ञान नवनिहार करना take over: [s. 18FE, Industries (Development and Regulation) Act] कार्यालय वापसी take over the management: [s. 3(1), Jayanti Shipping Company (Taking Over of Management) Act] व्यवसाय वापसी take over of the management: [art. 31A(i)(b), Const.] नवनिहार करना take part: [art. 88, Const.] पार्श्व लेना take place: [s. 193, I.P.C.] रूपांतरण take possession: [s. 17(2), Land Acquisition Act] स्वामी करना take risk: विचारित करना take samples: [s. 64(f), Customs Act] लेंना लेना take steps: [s. 11(2), Foreigners Act] कार्रवाई करना; [art. 40, Const.] नवनिहार करना take trial: [s. 40(b), Inland Vessels Act] विचारित हेतु; विचारित करना take under control: [s. 2, Tabacco Board Act] विलिंग का आर्थिक लेना take up a bill: लिख का पूर्णित करना take up arums: [1st sch., art. 13(6), Geneva Conventions Act] नवनिहार करना take up residence: [s. 39, prov. (b), Guardians and Wards Act] निवास करने लेना take up the bill on its maturity: [s. 464, fourth, ill. (e), I.P.C.] विचारित पार्श्व वापसी पर लें लेना take under the matter telegraphically, shall: मामलों की तरी का दाया सुझाना लेना taken down in English: [Or. 18, r. 9, C.P.C.] अंग्रेजी में लिख गया taken into account: [s. 11(1), Land Improvement Loans Act] विचारित में लिखी गई; [s. 35(2)(iii), Income-tax Act] लेना स्वीकार गया taken on board a ship: [s. 90(2)(a), Customs Act] पीट पर ले जाय दें taken on board any foreign-going vessel or aircraft as stores: [s. 88(a)(0), Customs Act] किसी सुरूवाती रोजगार या वायुयात्रारूपी रोजगार से मिले नए दें taken off the file: [Or. 32, r. 2(1), C.P.C.] फाइल से निकालना दिया गया taken over: [s. 30E(1), Industrial Finance Corporation Act] नवनिहार करना taking at sea: [Rules for Policy, para. 7, Marine Insurance Act] नहीं माना लेना taking credit for premium: [s. 66(a), Indian Stamp Act] शठित करने के लिए, पार्श्व लेना taking credit for premium or consideration for renewal: [s. 30, Indian Stamp Act] शठित करने के लिए, पार्श्व सुझाव दिया.get taking credit for premium or consideration for renewal: [s. 30, Indian Stamp Act] लेना करने के लिए, पार्श्व प्रशंसा दिया taking into account all relevant material: [s. 144(c), Income-tax Act] सब सुझाव देने के लिए, पार्श्व प्रशंसा दिया taking of hostages: [1st sch., art. 3(b), Geneva Conventions Act] कार्रवाई देना taking off: [s. 63(b), Air Force Act] बजाने पर उत्काट करना taking over charge: कार्यालय उत्काट करना taking over management: [title, Jayanti Shipping Company (Taking Over of Management) Act] कार्यालय करना talismans: [s. 2(c), Drugs and Magic Remedies (Objectible Advertisements) Act] तालिश्म Talkie Operator (A.I.R.): शक्ति आयोगी tally: संख्या करना tally card: संख्या करने का कार्ड tally clerk: संख्या करने हेतु लाखी tallying the goods: [sch. I, art. 11(6), Indian Carriage of Goods by Sea Act] गठ का संख्याकरण करना
tamper with: 1. to meddle [s. 3(2)(3), Defence and Internal Security of India Act] जन्मन बनाना; 2. to interfere so as to misuse, alter or corrupt [s. 78(f), Trade and Merchandise Marks Act] बदलना; 3. to alter for an improper purpose or in an improper way [s. 58(a), Representation of the People Act, 1951] दुष्कर्म करना
tamper with passport: I. to meddle or interfering with (a thing) so as to misuse, alter, corrupt or pervert it [s. 489, I.P.C.] भ्रष्टाचार करना; 2. bringing improper influence to bear upon a witness as by bribery or intimidation [सबकों को] भ्रष्टाचार करना; 3. altering for an improper purpose or in an improper way [s. 100B, Indian Railways Act] दुष्कर्म करना; दुष्कर्म करना
tangible: that which can be touched; material; objective [s. 54, T.P. Act] दृष्टि क्षीण

tangible assets: [s. 25(2), State Financial Corporations Act] दृष्टि क्षीण

tangible immovable property: [s. 54, T.P. Act] दृष्टि क्षीण

tangible securities: corporeal securities पूर्व विलिक्षित

tank: 1. a large basin or cistern, a reservoir of water [s. 36(1), Factories Act] किों; 2. a pool; a pond जलाखम; [art. 15(2)(b), Const.] ललन

tank wagon inspector: टैंक वागन इन्स्पीक्टर

tan: to convert into leather by steeping in vegetable solutions containing mineral salts or synthesised chemicals for tanning [sch., item (5), Khadi and Village Industries Commission Act] ललन

tan: 1. to pierce so as to let out fluid [s. 26(f), Indian Forest Act] शेष; 2. secretly to attach to a receiver to a telephone wire in order to overhear a conversation (तेलीफ़ोनों) के कारण; 3. a hole or short pipe with a valve for running off a fluid नाला
tape: a ribbon of paper printed by a recording instrument, as in telegraphy [s. 2(w), Copyright Act] रोल

tapered bearing: [5th sch., item 23, Income-tax Act] लोफुड़क स्विमिंग रेस्त्री
tar: [s. 4(m), Oil Industry (Development) Act] डायर

tare: बाजार में भाग रेस्त्री; डेमा
target: ललन

target practice: [s. 13(3)(n)(ii), Arms Act] ग्राहकों, तालिका को अवधारणा करना
tariff: duties or customs to be paid on imports or exports, such duties collectively; law imposing these duties टैरिफ

tariff board: टैरिफ बोर्ड

tariff policy: टैरिफ पोलिसी
Tariff Preference, Common Wealth: वाणिज्य टैरिफ प्रीजेन्सी; राष्ट्रीय टैरिफ प्रीजेन्सी
tariff protection: टैरिफ संरक्षण
tariff revision committee: टैरिफ विस्तृतिकरण समिति
tariff valuation: [s. 78, Customs Act] टैरिफ मूल्यांकन

tariff valuation of imported goods: [s. 15, Customs Act] आयोगों की अवधारणा का टैरिफ मूल्यांकन

tariff value: [s. 2(40), Customs Act] टैरिफ मूल्य
	tarvad: a group of persons forming a joint family with community of property governed by Marumakkattayam law of inheritance [s. 7(1), Estate Duty Act] टेंसिया
task force: टैस्क फोर्स
	task force commander: टैस्क फोर्स कमांडर
task work messenger: उपयोगी सेरायमध्यक

taste: choice; liking प्यार; रसिक

taste, public: लीकर रसिक

taungya teacher: टांग्या शिक्षक
tavazhi: members of tarvad are known as tavazhi [s. 7(3), Estate Duty Act] तावाजी
tavern: a public-house जन्मन
tends to expose to a criminal charge: [s. 16(1)(2), Cr. P. C.] गुप्ति आत्मार्पण करणे की आवश्यकता में जानने की है; गुप्ति ऐसी ही जो कि आत्मार्पण करणे पर उचित नहीं है।

tender: 1. a formal offer duly made by one party to another, especially an offer of money, or, the like, in discharge of a debt or liability especially an offer which thus fulfils the terms of the law and of the liability; an offer of a bid for contract [s. 55(b)(d), T.P. Act] निर्देश; 2. the action of tendering [Or. 5, r. 18, C.P.C.] निर्देश करना; 3. to make a formal offer to another [s. 50, Sale of Goods Act] निर्देश करना; 4. soft, delicate, sensitive [s. 118, Indian Evidence Act] लगता है; 5. give, present [s. 74(1), Indian Railways Act] दिया जाता; [s. 35(5), Copyright Act] निर्देश करना; 6. a vehicle attached to the rear of a locomotive for carrying a supply of fuel or water [s. 3(10), Indian Railways Act] टेंडर

tender a pardon: [s. 30(6)(c), Cr. P. C.] वसूल ले लेता | [s. 8, Criminal Law Amendment Act] वसूल ले लेता

tender advice: [art. 163(3), Const.] सलाह देना

tender age of children: [art. 39(e), Const.] बच्चों की स्वतंत्रता अवसर

tender box: निर्देश टीका

tender clerk: निर्देशक टीका

tender fee: निर्देश टीका

tender immunity: [s. 36A(2), Wealth-tax act] उपरान्त का दिया जाता; [s. 60, Foreign Exchange Regulation Act] उपरान्त का दिया जाता

tender money (in treasury): परिवर्तन निर्देश करना

tender notice: निर्देश टीका

tender of delivery: [s. 36(4), Sale of Goods Act] निर्देश की निर्देश

tender of price: [s. 50, Sale of Goods Act] के उच्चतम निर्देश करना; क्षमा की निर्देश

tender of sufficient amendments: [s. 52, Land Acquisition Act] अधिकारिक निर्देश का दिया जाता

tender of summons: [Or. 5, r. 18, C.P.C.] घोषणा की निर्देश

tender of goods: [s. 61(2)(a), Sale of Goods Act] गुण की निर्देश

tender proof: [s. 33(1), Provincial Insolvency Act] सत्य देना

tender rate: निर्देश दर

tender samples: टेंडर के नुस्खा

tender was made: [s. 29(1), Income-tax Act] निर्देश की गई की

tender years: वृद्धार्थवर्ष| [s. 118, Indian Evidence Act] स्वतंत्र क्षेत्र

tenderable: [s. 14(1), Cotton Ginning and Pressing Factories Act] निर्देश गणना

tendered or paid: [s. 35(5), Copyright Act] मूल फिल्म या सहयोग देना

tendered to be carried: [s. 74(1), Indian Railways Act] वसूल ले लेता| निर्देश करना

tendered to the person summoned: [Or. 16, r. 3, C.P.C.] समर्पित अधिकारिक की निर्देश
tendered votes: votes presented for acceptance निर्देश नहीं
tenderer: निर्देशक

tendering compensation: [s. 3(2), Land Acquisition (Mines) Act] निर्देशक की निर्देश करना

tendering the order: [s. 153(a), Customs Act] अभावित निर्देश करना
tending: watching over and waiting upon (the sick or helpless | [s. 55(2), Indian Railways Act] देखभाल; | इंकस्ट करना
tending to the hindrance of the naval service: [s. 41(d), Navy Act] नौसेना के में प्रशस्ति के रूप में जानले जाते वसूल करना
tends to scandalise: [s. 20(c), Contempt of Courts Act] गुप्ति वसूल करने की है
tends substantially to interfere: [s. 13, Contempt of Courts Act] गुप्ति कस्तोर तकराना करने की है
tends to cause obstruction: [s. 188, I.P.C.] वसूल करने की गुप्ति कस्तोर तकराना करने की है
tenement: [s. 69(1)(ii), Employees' State Insurance Act] वसूल

tenements, building let in: [s. 282(4), Cantonments Act] जल्द-सत्त्व जमा में उजाले जाते वसूल भरना
tenets: a doctrine, dogma, principle or opinion in religion, philosophy, politics or the like held by a school sect, party or person [s. 49, Indian Evidence Act] निर्देश
tenor 1. the exact words of the document; the actual wording of a legal document, what appears on the face of the instrument to be the intention of the parties [s. 10, Negotiable Instruments Act] 2. the time between the date of issue or acceptance of a note or draft and the maturity date [s. 20(b), Indian Trusts Act] 3. in ordinary parlance, it means ‘purport’ [s. 10, Negotiable Instruments Act]
tenor, apparent: [s. 10, Negotiable Instruments Act]
tent: the word, the actual wording of a
tentative or provisional standard: [s. 2(0), Indian Standards Institution (Conformity Marking) Act] the apparent or provisional wording of a standard

terms and conditions of service: [s. 340, Sick Textile Undertakings (Nationalisation) and Reorganisation) Act] the conditions of service.
terms and conditions of employment: [s. 14(1), Sick Textile Undertakings (Nationalisation) and Reorganisation) Act] the terms and conditions of employment.
terms as to costs: [s. 153, C.P.C.] the terms as to costs.
terms of a lease: [s. 88(e), Indian Trusts Act] the terms of a lease.
terms of agreement: [s. 42(c), Income-tax Act] the terms of agreement.
terms of bond: [s. 10, Negotiable Instruments Act] the terms of bond.
terms of delivery: [s. 96, Indian Stamp Act] the terms of delivery.
terms of instrument: [s. 23, Indian Stamp Act] the terms of instrument.
terms of loan or debt: [s. 10(14)(v)(c), Indian Income-tax Act] the terms of loan or debt.
terms of redemption or conversion: [s. 5(d)(iii), Cotton Textile Companies (Management of Undertakings and Liquidation or Reorganisation) Act] the terms of redemption or conversion.
terms of office: [s. 10, Negotiable Instruments Act] the term of office.
terms of reference: [s. 26(2), Industrial Disputes (Banking Companies) Decision Act] the terms of reference.
terms sufficiently precise: [s. 14(3)(c), Specific Relief Act] the terms sufficiently precise.
territorial: relating to or in connection with a part of a country or territory [s. 7, Cr. P.C.] territorial.
terrestrial application: [s. 2, Bengal, Bihar and Orissa and Assam Laws Act] राज्य के सार्वजनिक विशिष्ट

territorial army: [s. 45(3)(iii), Arms Act] राज्य के सार्वजनिक विशिष्ट

territorial constitutions: [s. 10(4), Delimitation Act and art. 8(1)(a), Const.] पृथ्वी के सार्वजनिक विशिष्ट

territorial divisions: [s. 7, Cr. P.C.] राज्य के सार्वजनिक विशिष्ट

territorial extent of laws: [s. 45, Andhra Pradesh and Madras (Alteration of Boundaries) Act] राज्य के सार्वजनिक विशिष्ट

territorial jurisdiction: तerritorial limits: राज्य के सार्वजनिक विशिष्ट

territorial waters: राज्य के सार्वजनिक विशिष्ट

terrorism: an advocate or practitioner of terror as a means of coercion

test: a critical trial, a trial of fitness or an examination

testimony: the statement made by a witness under oath; personal or documentary evidence or attestation in support of a fact or statement; hence, any form of evidence or proof

testamentary: relating to testament or will: of the nature of a testamentary document: will [s. 25(2)(a), General Clauses Act]

testamentary guardian: a guardian appointed by a will [s. 28, Guardians and Wards Act]

testamentary papers: [s. 102, ill. (i), Indian Succession Act] पृथ्वी के सार्वजनिक विशिष्ट

testator: one who makes a will [Or. 31, r. 2, C.P.C.] राज्य के सार्वजनिक विशिष्ट

therapeutic: a medical treatment, a remedy

thermometer: a device for measuring temperature

thermometer: a device for measuring temperature

third party: a person, who is not a party to a contract of agreement or any matter in which the actual parties are concerned [s. 2(d) and 27, Indian Partnership Act]

third party: the person, who is not a party to a contract of agreement or any matter in which the actual parties are concerned [s. 2(d) and 27, Indian Partnership Act]
third person: If one is a stranger to transaction, instrument or proceeding [s. 60, T.P. Act]

third person: [s. 182, Indian Contract Act] second to [s. 132, Indian Contract Act]

third person: [s. 115(1), Custom Act]

third person: State other than the covenanted[1811] State

this clause shall remain and shall be deemed always to have remained in force: [s. 115(1), Police Act, 1861] the State

thoroughfare : a public way or street [s. 30(1), Police Act, 1861] the Street

thought : [preamble, Const.] the thought

threat: 1. declaration of one's purpose or intention to work injury to the person, property or right of another with a view to restraining such person's freedom of action [s. 24, Indian Evidence Act]

threat: 2. a source of danger [s. 33, Custom Act]

threaten: to intimidate by threats [s. 15, Indian Contract Act]

threaten to commit : [s. 18, Indian Trusts Act] the threat to commit

threaten with an outbreak: [s. 2(1), Epidemic Diseases Act]

threats are unjustifiable : [s. 120(1), Trade and Merchandise Marks Act] the threat

three places where they occur, for the words "...", at: [s. 10(10A)(ii), 4th prov., Income-tax Act]

threatening floor : a place where harvested crops are threatened [s. 154(1), Custom Act]

through: by the instrumentality of [Or. 16, r. 10(2), C.P.C.] the through

through bill of lading : [s. 2(4), Indian Stamp Act] the through bill of lading

through its own officers: [s. 17(4)(a), Indian Railways Act]

through proper channel: [Or. 27, r. 5, C.P.C.] the through proper channel

through rate: [s. 27(4)(a), Indian Railways Act]

through the court: [Or. 16, r. 16(2), C.P.C.]

through traffic: [s. 3(12), Indian Railways Act]

throughout: [art. 19(1)(d), Const.] the throughout

throughout the territory: [art. 44, Const.] the throughout the territory

throwing into the common stock of the family: [s. 64(2), Income-tax Act]

throwing slops into the drains: [sch., item 12, Fort William Act]

thrown overboard: [s. 115(1)(b), Customs Act]

thug : [s. 310, I.P.C.] the thug

ticket : a slip usually of paper or cardboard, bearing the evidence of the holder's title to some service or privilege, to which it admits him [s. 106, ill. (b), Indian Evidence Act]

Ticket Collector: [ticket collector]

ticket counter: 1. ticket counter; 2. ticket counter

ticket cutting machine operator: [ticket cutting machine operator]

ticket inspector: [ticket inspector]

ticket printer: [ticket printer]

tidal: [s. 7, expn., Indian Easements Act]

tidal and inland water: [s. 3(2)(2), Defence and Internal Security of India Act] the tidal and inland water

tidal river: [s. 111(c), Customs Act]

tidal waters: [s. 2(3)(v), Water (Prevention and Control of Pollution) Act] the tidal waters

tideness: [s. 7, expn., Indian Easements Act] the tidiness

ties: a bond that constrains or restrains: connecting link [s. 12, Hindu Adoptions and Maintenance Act]

till: 1. a money box etc. in a shop or bank in which cash for daily transaction is temporarily kept [s. 144, ill. (a), Indian Evidence Act]

till the offender has effected his retreat: [s. 105, I.P.C.] the till the offender has retreated

timber: wood meant for building or such like use [s. 3, T.P. Act]

timber examiner: [s. 2(1), Forest Act]

time: the measure of duration; a space or extent of time [s. 4, Limitation Act]

time and place: [art. 85(1), Const.] the time and place

time-barred: right barred on account of non-action for the period prescribed under the law of limitation [s. 182, Indian Contract Act]

time-barred claim: [s. 27(3), Indian Succession Act]

time-barred, hopelessly: desparately barred by time

time, considerable: [s. 293(1)(c), Companies Act]

time, continuous running of: [s. 56, ill. (b), Indian Contract Act]

time deposits, cumulative: [s. 10(15)(ii), Income-tax Act]

time, division of: [s. 340(1), Indian Succession Act]

time fixed: [s. 56, ill. (b), Indian Contract Act]

time from which period begins to run: [s. 149(1), Income-tax Act]

time limit for notice: [s. 149(1), Income-tax Act]

time limit for registration: [s. 11, prov., Cardamom Act]

time limited by law: the period fixed by law after which an action will not lie in any court or before any authority [Or. 22. r. 3(2) C.P.C.]

time necessary for journey: [art. 22(2), Const.] the time necessary for journey

time of action: [s. 34(d), Navy Act]

time of commission of the act of insolvency: [s. 3(1), Presidency­ Insolvency Act]

time of credit: [s. 197(1)(a), Income-tax Act]

time of holding election to fill vacancy in the office of President and the term of office of person elected to fill casual vacancy: [art. 62, margin, Const.] the time of holding election to fill vacancy in the office of President and the term of office of person elected to fill casual vacancy

time of holding election to fill vacancy in the office of Vice-President and the term of office of person elected to fill casual vacancy: [art. 68, margin, Const.] the time of holding election to fill vacancy in the office of Vice-President and the term of office of person elected to fill casual vacancy

time of payment: [s. 191(1)(a), Income-tax Act]

Tin and Copper Smith: [Tin and Copper Smith]
tobacco: [1st sch., form No. C, item 6, Motor Vehicles Act] तंबूँ
Tracer: a precise, defined or definable area

Trade: the business of buying and selling or bartering commodities

Trade or business: one whose business is trade or commerce, or who is engaged in trading

Trading account, comparative: a statement showing the comparative trading results of a business over a period of time

Trading and manufacturing account: a statement showing the comparative trading and manufacturing results of a business over a period of time

Trading company: a business entity engaged in trading activities

Trading concern: a business entity engaged in trading activities

Trading operations: activities related to the buying and selling of goods by a vendor

Trading supply depot superintendent: a person responsible for the operation of a trading supply depot

Traffic: the movement of people, vehicles, or goods from one place to another

Traffic charges account: a record of the charges for the transport of goods or people

Traffic commissioner: a person responsible for the management of traffic

Traffic control: the regulation of traffic flow to ensure smooth and safe transportation

Traffic engineer: a person responsible for designing and managing transportation systems

Traffic manager: a person responsible for the management of a traffic system

Traffic passing over railways in India: the movement of goods and people over railways in India

Traffic signal: a device used to control the flow of traffic

Traffic signs: signs used to regulate and control traffic

Traffic in human beings: the movement of people from one place to another

Traffic, contraband: goods that are illegally transported

Train: a vehicle used for transportation of people or goods

Train driver: a person who operates a train

Train engine examiner: a person responsible for examining the engines of trains

Train examiner: a person responsible for examining the safety of trains

Train engine: the engine of a train

Train engine examiner: a person responsible for examining the engines of trains

Train inspection: the process of examining trains for safety and maintenance

Train recorder: a person responsible for recording the details of a train

Train reserve: a train that is only in reserve and not in regular service

Train safety: the safety measures taken to ensure the safe transportation of people and goods

Train service: the service provided by trains to transport people and goods

Train station: a place where trains stop to pick up and drop off passengers and cargo

Train ticket: a ticket used for the transportation of people on trains

Train track: the path along which a train travels

Train travel: the act of traveling on a train

Train travel allowance: an allowance given to employees for travel on trains

Trainee: a person undergoing training

Training and educational facilities committee: a committee responsible for providing training and educational facilities

Training below the degree level: training for people who do not hold a degree

Training commander: a person responsible for training

Training division: a division responsible for training

Training in gynaecology and obstetrics: training for people who want to specialize in gynaecology and obstetrics

Training in the use of firearms: training for people who need to use firearms

Training in vocational trades: training for people who want to specialize in a particular trade

Training officer: a person responsible for training

Training reserve: a training reserve

Training within industry centre: training provided within an industry centre

Traitorous or mutinous practice: a practice that is harmful to the interests of the country
traitorous words spoken: [s. 43(f), Navy Act] कहे गए, गुर्जरकूल वाले

traitorously: [s. 34(d), Navy Act] गुर्जरकूल रूप से

transact car: [s. 123, Indian Railways Act] तूफान करा

transay: [s. 12(1)(a), Indian Electricity Act] ्युप पा; ्युम

transway service: [s. 2(11)(a), Payment of Wages Act] तूफान शेषा

tranquility: the quality or state of being free from agitation or disturbance; being calm, placid, quiet, peaceful (of things or actions) [s. 505(b), I.P.C.] शांति

transquility, public: [s. 505(b), I.P.C.] लोक शांति

transferred asset: [s. 11(IA)(ii), Income-tax Act] निवेश

transferred balance: [s. 7(ii), Income-tax Act] निवेश

transfer book:

transfer adjustment:

transfer, absolutely: [s. 7, T.P. Act] आमंत्रित रूप से अंतर्निर्णय करा; ्युप रूप से अंतर्निर्णय करा

transfer absolutely: [s. 7, T.P. Act] आमंत्रित रूप से अंतर्निर्णय करा; ्युप रूप से अंतर्निर्णय करा

transfer adjustment: ्युरंगसंम्बन्ध

transfer, book : ्युरंगसंम्बन्ध

transfer book: ्युरंगसंम्बन्ध

transfer by endorsement: [sch. 1, item 62, Indian Stamp Act] पंजुलाम द्वारा अंतर्निर्णय करा

transfer by ostensible owner: [s. 41, T.P. Act] निवेश नियम द्वारा ्युरंगसंम्बन्ध

transfer, charged: [sch. 1, item 23, Indian Stamp Act] पंजुला नियम द्वारा अंतर्निर्णय करा

transfer, conditional: [s. 25, T.P. Act] ्युरंगसंम्बन्ध

transfer, confirm: [s. 26(4), Foreign Exchange Regulation Act] ्युरंगसंम्बन्ध

transfer contingent on happening of specified uncertain event: [s. 23, T.P. Act] जाना, जो विश्वसनीय अनिश्चित पता द्वारा अंतर्निर्णय करे नियम

transfer credit: अंतर्निर्णय ब्याज

transfer debit: अंतर्निर्णय ब्याज

transfer debt: अंतर्निर्णय ब्याज

transfer entry: अंतर्निर्णय ब्याज

transfer entry book: अंतर्निर्णय प्रमाण

transfer fees: निर्धारण ब्याज; अंतर्निर्णय ब्याज

transfer for benefit of unborn person: [s. 13, T.P. Act] अंतर्निर्णय के बाद के लिए अंतर्निर्णय

transfer for consideration, joint: [s. 45, T.P. Act] विभाग संयुक्त अंतर्निर्णय

transfer, fraudulent: [s. 53, T.P. Act] जाना निर्णय अंतर्निर्णय

transfer his office: [s. 343(1), Companies Act] अर्थ पर के अंतर्निर्णय अंतर्निर्णय

transfer in perpetuity: a transfer for all times [s. 18, T.P. Act] आमंत्रित अंतर्निर्णय

transfer inter vivos: [s. 2(4), Government Savings Certificates Act] रीवाज विवाह के बीच अंतर्निर्णय

transfer journal: अंतर्निर्णय लेखांक

transfer ledger abstract: अंतर्निर्णय अपने सार
transferred by assignment in writing: [Or. 21, r. 16, C.P.C.] अंतर्निहित विलियम तयार हो गया है; विलियम तयार हो गया अंतर्निहित
transferred territories: [s. 2(t), Bihar and Uttar Pradesh (Alteration of Boundaries) Act] अंतर्निहित तर्कस्थली
transferring partner: one member of a partnership firm who is making over his share in the partnership to anybody [s. 29(1), Indian Partnership Act] अंतर्निहित पार्टनर
transfer to defraud revenue: [s. 34B, Wealth-tax Act] राज्य से लौटे होने से कभी पेट्रोल के लिये अंतर्निहित
transformation: पैरिवर्तन करना; पैरिवर्तन करना
transformer: [sch., item Va), Indian Electricity Act] ट्रांसफार्मर
transformer houses: [s. 2(1)(iii), Emergency Risks (Undertakings) Insurance Act] ट्रांसफार्मर हाउज़
transmission: the action of transmitting or the fact of being transmitted: [Or. 26, r. 12(1), C.P.C. and art. 108(1), Const.] पैरिवर्तन करना; पैरिवर्तन करना
transmission tower: [s. 23(2), Sale of Goods Act] ट्रांसमिशन टावर
transit: the passage from one province to another: [s. 29(1), Sale of Goods Act] अन्तरराष्ट्रीय पर्यावरण
transitive: [s. 162, Indian Evidence Act] त्रिक्रियाकीर्तिक त्रांसिटिव
transitory provisions: [s. 52, Sale of Goods Act] अन्तर्निहित त्रांसिटिव
transition samples: [s. 3(2)(35), Defence and Internal Security of India Act] ट्रांसिटिव प्रतियोगिताएँ
transliteration: [s. 117(5), Trade and Merchandise Marks Act] अन्तर्निहित ट्रांसलिटरेशन
translator: one who translates: [s. 25(9), Arms Act] अन्तर्निहित ट्रांसलाय्टर
transitat pass: [s. 29(1), Sale of Goods Act] अन्तर्राष्ट्रीय पर्यावरण
transition of goods: [s. 32(1), Sale of Goods Act] अन्तर्राष्ट्रीय पर्यावरण
transitory: [s. 162, Indian Evidence Act] त्रांसिटिव
transmission tower: [s. 23(2), Sale of Goods Act] ट्रांसमिशन टावर
transmit: to cause to be conveyed to another person or place [Or. 26, r. 12(1), C.P.C. and art. 108(1), Const.] पैरिवर्तन करना; पैरिवर्तन करना
transmit the order for execution: [s. 266, Income-tax Act] अन्तर्राष्ट्रीय पर्यावरण
transmit the proceedings: [Or. 26, r. 12(1), C.P.C.] अन्तर्राष्ट्रीय पर्यावरण
translation: to turn into another language: [s. 40A(5)(a), 2nd prov. (i), Income-tax Act] अन्तर्राष्ट्रीय पर्यावरण
transport: [s. 76D, prov. (a), Indian Railways Act] अन्तर्राष्ट्रीय पर्यावरण
transport Commissioner: [s. 92(J)(a), Motor Vehicles Act] अन्तर्राष्ट्रीय पर्यावरण
transporter: [s. 29(3), expit. (a), Factories Act] अन्तर्राष्ट्रीय पर्यावरण
transportation: removal or banishment, as of a criminal, to a penal settlement: [s. 33A(4), I.P.C.] अन्तर्राष्ट्रीय पर्यावरण
transportation for life: [s. 33A(4), I.P.C.] अन्तर्राष्ट्रीय पर्यावरण
transportate: [s. 29(3), expit. (a), Factories Act] अन्तर्राष्ट्रीय पर्यावरण
transport duty: [s. 51(3), Sale of Goods Act] अन्तर्राष्ट्रीय पर्यावरण
transport officer: [s. 29(3), expit. (a), Factories Act] अन्तर्राष्ट्रीय पर्यावरण
transport supervisor: [s. 195, Army Act] अन्तर्राष्ट्रीय पर्यावरण
transitory: [s. 33A(4), I.P.C.] अन्तर्राष्ट्रीय पर्यावरण
transliteration: [s. 37, Trade and Merchandise Marks Act] अन्तर्राष्ट्रीय पर्यावरण
translatable: [s. 117(5), Trade and Merchandise Marks Act] अन्तर्राष्ट्रीय पर्यावरण
transmission charge: [s. 2(1)(iv), Trade and Merchandise Marks Act] अन्तर्राष्ट्रीय पर्यावरण
transmission cable: [s. 2(1)(iv), Trade and Merchandise Marks Act] अन्तर्राष्ट्रीय पर्यावरण
transmission line tower: [preamble, Alcoch Ashdown Company Limited (Acquisition of Undertakings) Act] अन्तर्राष्ट्रीय पर्यावरण
transmission machinery: [s. 2(1), Factories Act] अन्तर्राष्ट्रीय पर्यावरण
transmission of cipher: [s. 3(2)(35), Defence and Internal Security of India Act] अन्तर्राष्ट्रीय पर्यावरण
transmigrant: [s. 29(1), Sale of Goods Act] अन्तर्राष्ट्रीय पर्यावरण
traverse: 1. to pass through, across or over [s. 11(2), Indian Railways Act] गुजराना; 2. a crossing or passage across [s. 25, Factories Act] आयर कर।

traverse lines: [s. 122, Negotiable Instruments Act] आद्य मिलान।

traversing part: [s. 25, Factories Act] आयर कर।

tray: [s. 26(e), Agricultural Produce (Grading and Marking) Act] आयर कर।

treacherously: [s. 34(d) and (d), Indian Army Act] भ्रमणसूक्ष्म।

treacherously hold correspondence: [s. 34(d), Air Force Act] भ्रमणसूक्ष्म।

treading out grain: [2nd sch., item 24(b), Income-tax Act] आयर कर।

treasure: 1. money, bullion or other valuable found hidden in the earth or elsewhere; accumulated wealth (which is hidden) [s. 56, ill. (a), Indian Contract Act] गुप्त निर्माण; 2. wealth stored up वाणिज्य; 3. anything much valued जीवन।

Treasure Sircar: [s. 30(1), Institutes of Technology Act] गुप्त निर्माण।

treasury deposit receipt: [s. 2(e), Agricultural Produce (Grading and Marking) Act] वाणिज्य।

treasury accounts: [s. 172(xa), Registration Act] वाणिज्य।

treasury audit department: [s. 30(1), Institutes of Technology Act] वाणिज्य।

treasury balances: [s. 30(1), Institutes of Technology Act] वाणिज्य।

treasury audit department: [s. 30(1), Institutes of Technology Act] वाणिज्य।

treasury receipt: [s. 2(e), Agricultural Produce (Grading and Marking) Act] वाणिज्य।

treasury balances: [s. 30(1), Institutes of Technology Act] वाणिज्य।

treasury collection: [s. 2(e), Agricultural Produce (Grading and Marking) Act] वाणिज्य।

treasurer: one, who is responsible for the funds of any public body, or corporation or association [s. 172(xa), Registration Act] कोषस्थापक।

treat as an agent: [s. 31A(1)(d), Const.] कोषस्थापक।

treat joint-decree as ' cross decree: [Or. 21, r. 18(4), Cr. P.C.] कोषस्थापक।

treasury savings deposit certificate: [s. 10(15)(ii), Income-tax Act] वाणिज्य।

treatise: a book or writing which treats of some particular subject [s. 172(xa), Registration Act] वाणिज्य।

treat as an agent: [s. 31A(1)(d), Const.] कोषस्थापक।

treat joint-decree as ' cross decree: [Or. 21, r. 18(4), Cr. P.C.] कोषस्थापक।

treasury savings deposit certificate: [s. 10(15)(ii), Income-tax Act] वाणिज्य।

treatise: a book or writing which treats of some particular subject [s. 172(xa), Registration Act] वाणिज्य।

treatment and care of animals: [s. 410, i.e., (c), I.P.C.] वाणिज्य।

treatment, disadvantageous: [s. 410, i.e., (c), I.P.C.] वाणिज्य।

treatment, medical: [s. 22(b), Employees' State Insurance Act] वाणिज्य।

treaty: a formal agreement especially between States [s. 11(2)(q), Customs Act and art. 73(1)(b), Const.] संयुक्त पालन।

treaty for the sale: discussion of terms or negotiations for the sale [s. 229, ill. (a), Indian Contract Act] वाणिज्य।

treasury obligations: [art. 51, Const.] संयुक्त पालन।

Treaty of Cession: a transfer usually evidenced by a treaty of Sovereignty over territory by one Sovereign State to another Sovereign apparently willing to accept it नागरिक।

treasury State: [s. 2(c)(i), Extradition Act] संयुक्त पालन।

trees, usufucts of: [s. 344, I.P.C.] वाणिज्य।

trench: [s. 13(1)(a), Indian Electricity Act] वाणिज्य।

trends in money market: [s. 45L(3), Reserve Bank of India Act] वाणिज्य।

trespass: doing of unlawful act or of lawful act in unlawful manner to the injury of another's person or property or any violation or transgression of the law; passing beyond some limit, an encroachment, intrusion on or upon [s. 297, I.P.C.] वाणिज्य।

trespass, criminal: [s. 441, I.P.C.] वाणिज्य।

trespass, house: [s. 442, I.P.C.] वाणिज्य।

trespass, lurking house: [s. 443, I.P.C.] वाणिज्य।

trespass by night, lurking house: [s. 444, I.P.C.] वाणिज्य।

trespasser: one who commits trespass; especially one who trespasses the lands of another [s. 443, I.P.C.] वाणिज्य।

trespassing on burial places etc.: [s. 297, I.P.C.] वाणिज्य।

trespassing on parade ground: [sch., item 25, Fort William Act] वाणिज्य।

triable: वाणिज्य।

trial: 1. a judicial examination, in accordance with law, of a cause either civil or criminal, of the issues between the parties, whether of law or fact, before a court that has jurisdiction over it [s. 407(1)(c)(iii), Cr. P.C.] वाणिज्य; 2. the subjugation of a person or thing to test or examination परीक्षा।

trial balance: निदित्त राशि; तत्तक
trial by jury: वाणिज्य।

trial cannot be had: [s. 407(1)(a), Cr. P.C.] वाणिज्य।

Trial Driver: वाणिज्य।

Trial Engineer Driver: [s. 407(1)(a), Cr. P.C.] वाणिज्य।

trial, in the course of a: [s. 411(1), Inland Vessels Act] वाणिज्य।

trial of an election petition: [s. 19, Manipur (Hill Areas) District Councils Act] वाणिज्य।

trial of the offence: [s. 474, Cr. P.C.] वाणिज्य।

trial, on a: [s. 374(1), Cr. P.C.] वाणिज्य।

trial run: वाणिज्य।

trial run of any factory: [s. 16, expl. (iii), Payment of Bonus Act] वाणिज्य।

trial subsequent: [संयुक्त पालन।

trial area: [s. 2(2f), Representation of the People Act, 1950] वाणिज्य।

tribal welfare: [s. 30(1), Institutes of Technology Act] वाणिज्य।

tribe: a race of people [s. 69(1)(a), T.P. Act] वाणिज्य।

tribunal: a judicial assembly; a judicial authority [s. 74(1)(ii), Indian Evidence Act] वाणिज्य।

Tribunal, Incometax Appellate: वाणिज्य।

Tribunal of Arbitration: [s. 30(1), Institutes of Technology Act] वाणिज्य।
triable: trifling; unimportant
trivial nature of the offence: [s. 33B(i), Income-tax Act]

trouble: disturbance of mind or feelings; worry; vexation; affliction

troubles and diligence, compensation for: [s. 14, Coasting Vessels Act]

truar, play: [s. 35(c), Army Act]

true: [s. 4(4), Explosives Act]
true: [s. 9, Indian Partnership Act]
true: [s. 64(b), Mines Act]
true: [s. 223, ill. (a), Indian Contract Act]
true: [s. 16, expn. (ii), Specific Relief Act]
true: [s. 282, Cr. P.C.]
true: [s. 306(1), C. P. C.]
true address: [Or. 6, r. 14A(6), C. P. C.]
true allegiance: [s. 17(2), Air Force Act]
true and correct view: [s. 34(3), Industrial Finance Corporation Act]
true and fair view of the state of affairs of the company: [s. 209(3), Companies Act]
true and fair account: [s. 45(2), Damodar Valley Corporation Act]
true construction: [s. 16, expn. (ii), Specific Relief Act]
true copy: [s. 76, Indian Evidence Act]
true date of his so writing: [s. 12(3), Indian Stamp Act]
true deliverance: [sch., form No. 2, Oaths Act]
true disclosure: [s. 306(1), Cr. P. C.]
true discount: [s. 57(e), Air Force Act]
true faith and allegiance: [sch., Delhi Financial Administration and art 69, Const.]
true interpretation: [s. 282, Cr. P. C.]
true owner: [s. 223, ill. (a), Indian Contract Act]
true state of facts: [s. 182(a), I. P. C.]
true translation: [s. 19, Registration Act]
true verdict: [sch., form No. 2, Oaths Act]

true set forth: [sch. Ill, Court-fee acts]
trust, in: by way of trust

true and full account of its activities: [s. 55(3), prov., T. P. Act]
true and full account of activities: [s. 19, Delhi Urban Art Commission Act]
true and faithful account: [s. 3, Indian Trusts Act]
true and fair view of the state of affairs of the company: [s. 209(3), Companies Act]
true and full account of its activities: [s. 19, Delhi Urban Art Commission Act]
true and full account of its activities: [s. 55(3), prov., T. P. Act]

true owner: [s. 223, ill. (a), Indian Contract Act]
true state of facts: [s. 182(a), I. P. C.]
true translation: [s. 19, Registration Act]
true verdict: [sch., form No. 2, Oaths Act]

true set forth: [sch. Ill, Court-fee acts]
trust, in: by way of trust

true and fair view of the state of affairs of the company: [s. 209(3), Companies Act]
true and full account of its activities: [s. 55(3), prov., T. P. Act]
true and full account of its activities: [s. 19, Delhi Urban Art Commission Act]
true and faithful account: [s. 3, Indian Trusts Act]
under construction: [निर्माण]

under contract: [सहयोगी सम्बन्ध]

under cutting: [1st sch., item (11), Cost and Works Accountants Act] (पुरस्कार के मुकाबले अंश निषेध करने पर कार्रवाय)

under cutting, as to constitute: [1st sch., item (11), Cost and Works Accountants Act] ऐसा कार्रवाय करने के मुकाबले अंश निषेध करने पर कार्रवाय भी है

under disability, person: [Or. 3, r. 5(1), C.P.C.] अनेकांश होने के लिए निषेध करने पर कार्रवाय भी है

under estimate: [s. 216, Income-tax Act] अर्कगरजक

under examination: [निषेध]

under farmer: [प्रात: सूबा]

under graduates: [sch., item 22(3)(a), Aligarh Muslim University Act] स्नातकोत्तर आयुक्त

under graduate studies: [beh., item 18(1), North-Eastern Hill University Act] पूर्व मात्रा अनुक्रम

under grants: [अनुदान के अंतर्गत]

under issue: [s. 1, item 35, Indian Stamp Act] प्रकाश-सूचना

under lease or sub-lease: a transaction whereby a tenant grants an interest in the demised premises less than his own retaining to himself a reversion [s. 8, Indian Stamp Act] प्रकाश-सूचना का प्रकाश-सूचना

under lessee: a sub-lessee, one to whom an under lease has been granted [s. 115, T.P. Act] उप-प्रकाश-सूचना

under letting: letting to a sub-tenant [s. 114A(b), T.P. Act] उप-प्रकाश-सूचना


under obligation: [s. 38(2), Industrial Finance Corporation Act] अनुप्रेषण

under passes: [s. 11(2)(f), Delhi Urban Art Commission Act] निषेध दर-प्राप्त

under payment: [s. 19G, Court-fees Act] पूर्ति संवर्त

under proprietor: [art. 31A(2)(b), Coist.] अधिकारी

under protest: [Or. 30, r. 8, C.P.C.] अनुरक्षित; संबोध; [s. 27(1), Customs Act] अनुकूलित निषेध

under-vilayat: [art. 31A(2)(b), Const.] अधिकारी

under secretary: [अधिकारी]

under stated: [sch., para III, Air Corporations Act] नूतन मूल्य

under subscribed: [अनुसूचित]

under suspension: [निर्वक्त; निषेध]

under the authority of law: [s. 11(3)c), Prevention of Cruelty to Animals Act, 1960] अधिकारक पर निषेध

under the control of: [मे निषेध]

under the hand of the judge: [Or. 21, r. 7, C.P.C.] जज पर निषेध

under the same title: [s. 10, C.P.C.] उसी रूप से अनुप्रेषण

under the style of: [1st sch., app. A, form No. 20, C.P.C.] अंधवाद से अनुप्रेषण

under the suzerainty of: [s. 32(8)(a), General Clauses Act] अधिकारी अधिकारी

under training: [s. 3(28)(a), General Clauses Act] अनुरक्षित; संबोध

under treatment: [s. 64(3)(a), Employees' State Insurance Act] अनुरक्षित

under valuation of suit: [s. 11, Suits Valuation Act] माय का नूतन मूल्य

under valuation of property: [s. 59(a), Estate Duty Act] संबंधी का नूतन मूल्य

under value: the value below the real worth [s. 19, ill. (d), Indian Contract Act] अभी का मूल्य

undergo: [s. 427(1), Cr. P.C.] होना; आयुक्त

undergoing punishment: to suffer punishment [s. 16, except., Indian Succession Act] दर अंतर्गत अंतर्गत

undergoing training: [s. 4(1)(w), Chartered Accountants Act] निषेध

underground: 1. नीचे; 2. a secret place, movement or a body of people नीचे होना; दायर नीचे;

underground cable: [2d sch., Indian Electricity Act] नीचे तंबाकू
underground inspector: जलवायु निगरानी करने वाला
underground water course: a stream of water underground, in a known and well defined channel जलवायु मालिकाना को जलवायु करने वाला
undermining naval discipline: [s. 23(1), Navy Act] नौसेना निपटान को जड़ रचना
understanding: [s. 23, ill. (b), Indian Contract Act] मान लेना कर्ज; [s. 9(5), Hindu Adoptions and Maintenance Act] समझने की क्षमता; समझने; समझना; [s. 4, Jawaharlal Nehru University Act] समझना
understanding, international: [sch. 1, Jawaharlal Nehru University Act] आंतरराष्ट्रीय समझना
underwrite: 1. to give a formal promise or pledge [s. 74, ill. (e) Indian Contract Act] स्वीकार करना; बनाना; 2. to take upon oneself [s. 2(d), Bcoc. and Cigar Workers (Conditions of Employment) Act] लेना; देना; [s. 48, Indian Partnership Act] या नियम लेने होना
underwrite the defence of a suit: [Or. 27, r. 8, C.P.C.] या किसी भी प्रकार का निवेदन लेने का विषय तोड़ना
underwrite to bear the cost: [s. 24(1)(a)(a), Income-tax Act] चुकाने का मुहूर्त लेने का विषय तोड़ना
underwrite to contribute: [sch. 1, table C, item 5, Companies Act] अधिकारी करने का विषय तोड़ना
underwriter: एक जिसने अनुरोधित निवेदन करने के लिए आनन्द लिया हो
undertaking: assisting or encouraging khadi and other handloom industries: [sch. 4(a), Khadi and Other Handloom Industries Development (Additional Excise Duty on Cloth) Act] औरू लोक समूह द्वारा अनुरोधित निवेदन करने के लिए आनन्द लिया हो
undertaking in writing: [s. 2(16)(b), Indian Stamp Act] लिखित अधिकारी निवेदन
undertaking the whole of business: सूचना डिटेल डिटेल का विषय तोड़ना
undischarged insolvent: 1. [s. 13(b), Employees' State Insurance Act and art. 162(1)(c), Const.] अपरापराधिक बिल्डियट; 2. [s. 8(3), Chartered Accountants Act] अपरापराधिक बिल्डियट
undischarged insolvent debtor: [s. 112(2)(l), Presidency-towns Insolvency Act] अपरापराधिक बिल्डियट बुझी
undisclosed Income or property: [s. 132(1)(s), Income-tax Act] अस्पष्ट आय या पैतृकता
disclosed principal: [s. 41(1), Companies Act] अर्जित ब्रतकार
undisclosed property: [s. 132(5)(i), Income-tax Act] अस्पष्ट आय या पैतृकता
undisposed of: which has not been disposed of or settled or finally dealt with: [First sch., app. D, form No. 17(6), C.P.C.] अंत्य समझ संचालित
undisputed: not disputed; uncoré नकारात्मक
undisputed profit: [s. 104(1), Income-tax Act] अस्पष्ट आय
undisputed profit: [s. 37(a), Arbitration Act] अस्पष्ट आय
undistributed: असंशोधित
undistributed income: [s. 8, Indian Income-tax Act] अस्पष्ट आय
undistributed profit: [s. 352, Indian Company Act] अस्पष्ट आय
undivided estate: a joint estate; the interest of two or more persons in land, tenement or other effects which has not been partitioned or divided: [s. 54, C.P.C.] अशान्त संचालित
undivided family: a family in which separation or partition has not taken place: [s. 44, T.P. Act] अन्त्य समझ संचालित
undivided estate: a joint estate; the interest of two or more persons in land, tenement or other effects which has not been partitioned or divided: [s. 54, C.P.C.] अशान्त संचालित
unemployment insurance: [s. 15(i), Trade Unions Act] अनौपचारिक बिल्डियट
unemployment: [s. 15(i), Trade Unions Act] अनौपचारिक बिल्डियट
unemployment insurance: [s. 15(i), Trade Unions Act] अनौपचारिक बिल्डियट
unemployed: [s. 15(i), Trade Unions Act] अनौपचारिक बिल्डियट
unemployed: [s. 15(i), Trade Unions Act] अनौपचारिक बिल्डियट
unemployed insurance: [s. 15(i), Trade Unions Act] अनौपचारिक बिल्डियट
unemployment: [s. 15(i), Trade Unions Act] अनौपचारिक बिल्डियट
unemployment insurance: [s. 15(i), Trade Unions Act] अनौपचारिक बिल्डियट
unemployment: [s. 15(i), Trade Unions Act] अनौपचारिक बिल्डियट
unemployment insurance: [s. 15(i), Trade Unions Act] अनौपचारिक बिल्डियट
unemployment: [s. 15(i), Trade Unions Act] अनौपचारिक बिल्डियट
unemployment insurance: [s. 15(i), Trade Unions Act] अनौपचारिक बिल्डियट
unemployment: [s. 15(i), Trade Unions Act] अनौपचारिक बिल्डियट
unexpired discount: [s. 3(1)(d), Hindu Succession Act] एककाला है; एककाला; एककाला; मामला रूप से अदालत
uniformly: in a uniform manner [s. 3(1)(d), Hindu Succession Act] एककाला है; एककाला; एककाला; मामला रूप से अदालत
unfunded: [s. 27(2), Air Corporations Act] समान रूप से भूल
unilateral: [s. 27(2), Air Corporations Act] एककाला रूप
unilateral relief: एककाला रूप
unilaterally: [s. 27(2), Air Corporations Act] एककाला रूप
unimpaired: not impaired; not damaged or made less [s. 49(1), Land Acquisition Act] नुकसान
unincorporated body: [s. 49(1), Land Acquisition Act] अस्थायी उपयोग
uninhabitable: unfit for habitation or residing [Or. 21. r. 32(5), ill., C.P.C.] निवास
unintended financial benefit: अनामित निवेश लाभ
uninterrupted service: [s. 2(c), Payment of Gratuities Act and s. 258(1), Industrial Disputes Act] अनामित सेवा; अनामित सेवा
union: an association or league of persons or States formed for some purpose or action [preamble, Representative of the People Act, 1950] संगठन (प्रतिष्ठापित)
Union Cabinet: संगठन की प्रतिष्ठ</doc>
unworkmanlike manner, in: manner not suited to or characteristic of a good workman; incompetent manner [1st sch. app. A, form No. 17(3), C.P.C.] अनुसार नहीं
unworthy: useless; not worthy [s. 114, (b), Indian Evidence Act] अवरुद्ध
unworthy of credit: one not deserving to be believed [s. 114, (b), Indian Evidence Act] अवरुद्ध
unwrought: not shaped into finished form, nor processed for use [s. 2(3), Gold (Control) Act] अवरुद्ध
unworkmanlike manner, in: manner not suited to or characteristic of a good workman; incompetent manner [1st sch. app. A, form No. 17(3), C.P.C.] अनुसार नहीं
unworkmanlike manner, in: manner not suited to or characteristic of a good workman; incompetent manner [1st sch. app. A, form No. 17(3), C.P.C.] अनुसार नहीं
upgrade: ऊँचाई दर्जन
upgraded post: ऊँचाई पद
uphold the Constitution and the laws: नीति और नीतिकाण्ड के संरक्षण
upheld the Constitution and the laws: नीति और नीतिकाण्ड के संरक्षण
upholder: स्वामी
upkeep: [s. 2(1), exp. (2)(iv), Motor Transport Workers Act] अनुसार; [s. 15(1), Trade Unions Act] अनुसार
upon an amended charge: - [s. 37(4), Sale of Goods Act] अनुसार
upon oath: [Or. 11, r. 14, C.P.C.] अनुसार
upon supposition: upon a conjecture based upon possibility or, probability that a thing could or may have occurred, without proof that it did occur [s. 3, Indian Evidence Act] अनुसार
upon tender of reasonable expenses: [s. 8(1), Official Secrets Act] अनुसार
upon the happening of a specified contingency: [sch., item 27, Limitation Act] अनुसार
upset price: price that must be reached at auction to effect sale [s. 64(5), Sale of Goods Act] अनुसार
to process: प्रसंसक
up-to-date seniority list: [s. 2(3), Indian Contract Act] 26(2). Northeaster Hill University Act अनुसार
uranium bearing tailings left over from ores: [7th sch. item 24, Income-tax Act] अनुसार
utonium ore: [7th sch., item 16, Income-tax Act] अनुसार
terrestrial elevation: [s. 225, Indian Contract Act] अनुसार
to process: प्रसंसक
to process: प्रसंसक
stabilisation: निर्माण
urban are: [s. 280ZA(1), Income-tax Act] अनुसार
to process: प्रसंसक
urban consumers: [s. 80P(2)(a), Income-tax Act] अनुसार
to process: प्रसंसक
urban consumers' co-operative society: [s. 80P(2)(f), Income-tax Act] अनुसार
to process: प्रसंसक
urbanised land: [s. 2(p), Urban Land (Ceiling and Regulation) Act] अनुसार
urbanisation: नवयन
urbanisation: नवयन
urbanisation: नवयन
unusual: असाधारण
to process: प्रसंसक
ures and complex fertilisers of synthetic origin: [5th sch., item 13, Income-tax Act] अनुसार
urge: [Art. 133(2), Const.] अनुसार
urgency: the quality or state of being urgent [s. 17(1), Land Acquisition Act] अनुसार; अतिक्रिया; अति-आवश्यकता
urgency, degree of: अवश्यकता की ताजा; अवश्यकता की ताजा
urgent: demanding prompt action [s. 9, ill. (c), Indian Evidence Act] अनुवाद; अति-आवश्यक; अवश्यकता
urgent: demanding prompt action [s. 9, ill. (c), Indian Evidence Act] अनुवाद; अति-आवश्यक; अवश्यकता
urgent case: [s. 144, Cr. P.C.] अति व्यक्ति; अति-आवश्यकता
urgent necessity: [s. 34(1), prov. Registration Act] अति आवश्यकता; अति आवश्यकता; [2. s. 297(3), Companies Act] अवश्यकता की आवश्यकता
urgent official duty: अति आवश्यकता की आवश्यकता; अति-आवश्यकता की आवश्यकता
urgent slip: 'प्रति' व्यक्ति; 'अति-आवश्यक' व्यक्ति
usage: habitual use; established practice; customary mode of action on the part of a number of persons; an established or recognised mode or procedure, action or conduct [s. 49, Indian Evidence Act and art. 13(3)(a), Coast] अनुसार
urgency, degree of: आवश्यकता की ताजा; आवश्यकता की ताजा
usage having force of law: [s. 100(1)(a), C.P.C.] आर्थिक का बत लगवाने की ताजा
usage of naval service: [s. 3(12), Navy Act] नौसेना सेवा का प्रयोग
usage of trade: [s. 37(4), Sale of Goods Act] अनुसार
usage or custom: [s. 1, Indian Contract Act] अनुसार; साधारण
usages, customary: [s. 138(2), Income-tax Act] अनुसार
usance: अवश्यक
usance bills: अवश्यक माहव
use and occupation: [s. 7(2), Public Premises (Eviction of Unauthorised Occupants) Act] प्रयोग और उपयोग
use, economic: अर्थव्यवस्था में प्रयोग
use up: व्यय
use utmost endeavour: [s. 475(2), Cr. P.C.] अनुसार अधिकता का प्रयोग
useful knowledge, diffusion of: उपयुक्त ज्ञान का प्रसार
useless: [s. 10A, Industries (Development and Regulation) Act] अनुसार
useless or ineffective: [s. 10A, Industries (Development and Regulation) Act] अनुसार; प्रयोग नहीं
user: उपयोगकर्ता
user of building: [s. 38(2), Income-tax Act] बांधने का माल
user, right of: [s. 147, Cr. P.C.] अनुसार
usual: [s. 212, ill. (c), Indian Contract Act] अनुसार; साधारण
usual and reasonable manner: [s. 7(2), Indian Contract Act] अनुसार; औपचारिक साधारण
usual clauses: [s. 212, ill. (c), Indian Contract Act] अनुसार पूरा करें जाने उसे
usual course of the post: [s. 114, ill. (f), Indian Evidence Act] अनुसार
to process: प्रसंसक
usual course of things: [s. 73, Indian Contract Act] प्रायः विधि का आचार
usual hours for closing: [s. 48, Indian Contract Act] कार्य की आयुर्व्यवस्था व्यवस्था
usual hours of business: [s. 48, Indian Contract Act] कार्य की आयुर्व्यवस्था व्यवस्था
usual legal proceedings: [s. 28, Indian Contract Act] अनुसार
usual mode of proceeding: [s. 41(b), Specific Relief Act] प्रायः विधि का आचार
usual or customary route: [s. 76(a), Indian Railways Act] प्रायः विधि का आचार
to process: प्रसंसक
usual or last known place of abode: [s. 42(b), Arbitration Act] प्रायः विधि का आचार
to process: प्रसंसक
usual place of custody: the place where ordinarily or generally people are kept in detention or charge or things are kept in charge or control or care and keeping [Or. 11, r. 17, C.P.C.] अवश्यकता का प्रयोग
usual place of residence: [s. 61(8)(d), Salaries and Allowances of Ministers Act] प्रायः विधि का आचार
to process: प्रसंसक
usual place of sitting: [s. 123, C.P.C.] बैठक का प्रयोग
usual trade discount: [sch. V, pt. I, item 30(d), Companies Act] प्रायः विधि का आचार
to process: प्रसंसक
usual way: habitual or ordinary or customary mode or method [s. 19(1), Indian Partnership Act] प्रायः विधि
to process: प्रसंसक
usual working charges: [s. 349(4)(a), Companies Act] प्रायः विधि का प्रयोग
usually: in an usual manner, according to customary, established or frequent usage; as a rule [s. 12, Indian Contract Act] प्रयोग
usufruct: उपस्रोत
usufructs of trees: वृक्षों का उपस्रोत
usufructuary mortgage: [s. 58(d), T.P. Act] उपस्रोतवाद
usufructuary mortgagee: a person in whose favour there is a usufructuary mortgage. उपस्रोतवादी
usurious loan: [title, Usurious Loans Act] अशुद्ध दाहिना
usury laws: [title, Usury Laws Repeal Act] उद्योगी रिपील अधिनियम; सूचीबद्ध संबंधी विधेयक
uterine blood: being descended from a common female. दो लोगों से हैं जो एक साझी खाद्य है।
uterine blood are related: beings born from a common ancestress but by different husbands. [s. 2(c), expln. II, Special Marriage Act and s. 3(1)c. Hindu Succession Act] एक साझी खाद्य है।
uterine blood related: being descended from a common ancestress but by different husbands. [s. 2(c), expln. II, Special Marriage Act and s. 3(1)c. Hindu Succession Act] एक साझी खाद्य है।
uterine blood related: being descended from a common ancestress but by different husbands. [s. 2(c), expln. II, Special Marriage Act and s. 3(1)c. Hindu Succession Act] एक साझी खाद्य है।
uterine blood related: being descended from a common ancestress but by different husbands. [s. 2(c), expln. II, Special Marriage Act and s. 3(1)c. Hindu Succession Act] एक साझी खाद्य है।
uterous loan: [title, Usurious Loans Act] अशुद्ध दाहिना
utestil: गांव
utestil: एक साझी खाद्य है।
uterus: [s. 2(14)(8), Employees' State Insurance Act] एक साझी खाद्य है।
utisation: [Ist. sch., item (7), Coal Mines Provident Fund and Bonus Schemes Act] उपयोग
utilisation (of coal and safety in coal mines): [s. 10(2)(d), Coal Mines (Conservation and Development) Act] अशुद्ध दाहिना और अशुद्ध दाहिना
utisation of material: [s. 209(1)(d), Companies Act] अशुद्ध दाहिना
utisation of petroleum products: [preamble, Burmah Shell (Acquisition of Undertakings in India) Act] अशुद्ध दाहिना
utilise: [s. 10(6)(vii), expln., Income-tax Act] उपयोग करना
utility: [s. 9, Indian Easements Act] उपयोग
utmost endeavour: [s. 475(2), C.P.C.] अशुद्ध दाहिना
utmost exertion: 1. [s. 34(o), Air Force Act] एयर फोर्स; 2. [s. 43(e), Navy Act] नेवी फोर्स
utter obscene songs, ballads: [s. 294(b), 'C.P.C.] अशुद्ध गृहों; जब वह उपयोग करना
utter of coin: one who utters (counterfeits) coins. [s. 241, ill., I.P.C.] उपयोग करना
vacancy: the state or condition of being unoccupied; the fact or condition of an office being vacant [s. 5(4), Industrial Disputes Act] वैकेंसी; [s. 69A(2), T.P. Act] वैकेंसी शेखा
vacancy in office: [s. 69A(2), T.P. Act] नियुक्ति छोड़ा; यदि वे घटित
vacancy, leave: जुटी प्रदेश; अवकाश, विलय
vacancy of a specified duration: [s. 2(4), Departmentalisation of Union Accounts (Transfer of Personnel) Act] वैकेंसी अवधि नी होती
vacancy should not be supplied: [s. 8(1)(b), Arbitration Act] वैकेंसी का निकाल नहीं पूरा किया
vacant: 1. unoccupied [Or. 20, r. 8, C.P.C. and art. 89(2), Const.] शून्य;
vacate: to make or leave empty [s. 102(2)(a), Carrom Act] छोड़ा करना;
vacation of appointment: 1. [s. 167(5), Cr. P.C.] अधिकार का छोड़ा करना;
vacation of seats: [s. 18(b)(ii), Delhi Administration Act and art. 101, 101, prov. (2), Const.] नियुक्ति का छोड़ा करना;
vacation and resignation of and removal from the offices of Chairman: [s. 14(1), State Financial Corporations Act and art. 94(c), Const.] नियुक्ति का छोड़ा करना;
vacate the office as such: [s. 10(2), Industrial Finance Corporation Act] यार्ड विलय का छोड़ा करना;
vacate the order: 1. [s. 167(5), Cr. P.C.] अधिकार का छोड़ा करना;
vacation: 1. [s. 92, Presidency Small Cause Courts Act] वैकेंसी;
vacation and resignation of and removal from the offices of Chairman: [s. 18(1)(a), Carrom Act] वैकेंसी;
vacation department: प्रशासनिक विलय/वैकेंसी विलय;
vacation incumbent: प्रशासित प्रभारी;
vacation leave: तृप्ति छुट्टी;
vacation judge: a judge, who works during recess of the courts प्रशासनिक प्रभारी;
vacation of appointment: [s. 34(4), Indian Railways Act] वैकेंसी होना; 2. [s. 14(1A), State Financial Corporations Act] वैकेंसी के लिए;
vacation of office: प्रशासित शून्य;
vacation of seats: [s. 18(b)(ii), Delhi Administration Act and art. 101, prov. (2), Const.] नियुक्ति का छोड़ा करना;
vacation: the interruption in man or domestic animal of microorganisms that have previously been treated to make them harmless for the purpose of inducing the development of immunity लोक की वैकेंसी;
vacinator: one who vaccinates टैक्स करने वाला;
vaccine: [s. 22(1)(a), Drugs and Cosmetics Act] वैक्सीन;
vacuum evaporator: [s. 2(5)(i), Sugar (Regulation of Production) Act] वैक्सीन वीकेंसी;
vacuum pan: [s. 3(a), Indian Power Alcohol Act] वैक्सीन ज्योति;
vacuum pan process: [s. 2(b), Sugar (Regulation of Production) Act] वैक्सीन ज्योति;
vacuum pan process sugar factory: वैक्सीन ज्योति बाल; पीयूसी बालक;
vacation bond: one that wanders about and has no certain dwelling; an idle fellow अचार्य;
vagrant: idle loafer; wandering idle person वैकेंसी;
vague: 1. [s. 54(4)(i), Conservation of Foreign Exchange and Prevention of Smuggling Activities Act] वैकेंसी नहीं है; 2. [s. 83(a), Indian Trusts Act] वैकेंसी;
vakt: [s. 126, Indian Evidence Act] वैकेंसी;
valid: good or adequate in law; legally binding or efficacious [s. 30, T.P. Act] वैकेंसी; [Or. 21, r. 80(3), C.P.C.] वैकेंसी;
valid acknowledgement: [s. 20(3)(a), Limitation Act] वैकेंसी
verified claim: [s. 2(f), Displaced Persons (Claims) Supplementary Act] verified persons
verified copies: [Or. 11, s. 19(1), C.P.C.] verified claim
verified in prescribed manner: [s. 139(2), Income-tax Act] verified claim
verify: to ascertain or approve to be true; to ascertain, confirm or test the truth or accuracy of verified claim
verify pleadings: [sch., item 4(b)(9), University of Hyderabad Act] verified claim
Verifying Machine: [s. 2(b)(ii), Drugs and Cosmetics Act] noted
vernacular: the language spoken by the people of a country or any part thereof
vernacular language: [s. 79, Registration Act] the English
vernacular newspapers: [s. 72(a), Indian Partnership Act] the stated
vernacular of the locality: [s. 28(3)c, Official Secrets Act] the English
version, English: [s. 10, Limitation Act] the English
version, Hindi: [s. 19, T.P. Act] the Hindi
vertical scales: [s. 39, I.R.C.] the Indian
vertical support: [s. 13, ill. (m), Indian Easements Act] the vertical
vertically: [s. 7, ill. (d), Indian Easements Act] the vertical
vesSEL: 1. a usually hollow structure used on or in water for the purpose of navigation
2. utensil, container
3. afloat
4. vessel afloat
5. vessel on water
vested in possession by alienation or other derivative title: [s. 53(c), Estate Duty Act] vested
vested in trust: [s. 10, Limitation Act] vested
vested interest: [s. 19, T.P. Act] vested
vested interest is not defeated: [s. 19, T.P. Act] vested
vesting property in a trustee: [s. 92(1)c, C.P.C.] vested
vesting of property: [s. 17, Salarjung Museum Act] vested
vesting of management: [s. 7(l), Indian Iron and Steel Company (Taking Over of Management) Act] vested
vesting order: an order under statutory authority whereby property is transferred to and vested, without conveyance in person or persons [s. 57(b), T.P. Act] vested
veterinary: of, relating to, or constituting a branch or science and art dealing with the prevention, cure or alleviation of disease and injury in animals
veterinary doctor: [s. 213(3), Companies Act] veterinary
veterinary hospital: [s. 171(c)(b), Cantonments Act] veterinary
Veterinary Officers: [s. 10(2), Prevention of Cruelty to Animals Act] veterinary
veterinary practitioner: [s. 9(1), Poisons Act] veterinary
voidable: that may be avoided, or declared void, though not ab initio void [s. 2(1), Indian Contract Act and s. 41, T.P. Act] निर्विनियमित
voidable at the option of: [s. 53(2), T.P. Act] के वित्तबा पर निर्विनियमित
considered voidable at the option of: [s. 2(1), Indian Contract Act] निर्विनियमित सम्बन्धित
doctrine of void in point of law: [Or. 8, r. 2, C.P.C.] विधि की दृष्टि में निर्विनियमित
voidable or terminable: [s. 27(1)(a), Specific Relief Act] निर्विनियमित या रुककर
voidability: the quality or state of being voidable [s. 19, Indian Contract Act] निर्विनियमितता
voidability of agreement: [s. 19, prov., Indian Contract Act] व्यापार की निर्विनियमितता
volatile oil: [s. 14(vi) Central Sales Tax Act] वकालत तेल
volatility of goods: [s. 70, Customs Act] गति की नागरिकता
voluminous: [s. 1, J(H)(c), Customs Act] प्रायः बहुविद्या
volume of trade: [s. 39, (ii), Delivery of Books and Newspapers (Public Libraries) Act and 1st sch., Indian Partnership Act] व्यापार की अगुण
voluminous: [s. 2(1), Sale of Goods Act] भारतीय किताब
vole face: to face about पार्वती
volume: 1. one of a number of books (or register) forming a related set or series [s. 2(6). Delivery of Books and Newspapers (Public Libraries) Act and 1st sch., Indian Partnership Act] किताब; 2. bulk; size or dimensions of a thing बालक; 3. a quantity; bulk [s. 7(1), Sick Textile Undertakings (Taking Over of Management) Act] ताला
volume of trade: [s. 9(2)(v), Securities Contracts (Regulation) Act] व्यापार की ताला
voluminous: [s. 207(v), Cr. P.C.] बहुविद्या
voluntarily: [s. 39, I.P.C.] स्वभाव; [s. 34(i), Army Act] स्वभाव से
voluntarily acquired: [s. 27(1), Marine Insurance Act] स्वभाव की समाप्ति
voluntarily assist: [s. 357(1)(d), Cr. P.C.] स्वभाव सहायता करना
voluntarily executed: [s. 33(2), Registration Act] स्वभाव संग्रहित
voluntarily causing grievous hurt: [s. 112, Ill, I.P.C.] स्वभाव द्वारा उपक्रमित कार्य करना
voluntarily causing hurt: [s. 71(b), I.P.C.] इच्छित कार्य करना
voluntarily reside or carry on business: [s. 4, Indian Independence Pakistan Courts (Pending Proceedings) Act] इच्छित कार्य करना पर कार्यवाह करना
voluntary: of one's free will, impulse or choice; not constrained by another; acting voluntarily or willingly [s. 2(2), Sale of Goods Act] अस्वीकृत; [art. 101(5), prov., Const.] अस्वीकृत; [s. 2(2), Indian Contract Act] अस्वीकृत अभिव्यक्ति
voluntary contribution: [s. 12(1), Income-tax Act] अस्वीकृत अभिव्यक्ति
voluntary retirement: [s. 200(a), Industrial Disputes Act] अस्वीकृत अभिव्यक्ति
voluntary sale: [s. 3(g)(iv), Land Acquisition Act] अस्वीकृत सौंप
voluntary surrender: [Or. 38, r. 3(3), C.P.C.] स्वभाव अन्वेषण
voluntary transfer: [s. 2(2), Sale of Goods Act] स्वभाव अंतरण
voluntary transfer of possession: [s. 2(2), Sale of Goods Act] कार्य का स्वभाव अंतरण
voluntary winding up: 1. [s. 25(1), Air Corporations Act] वेतन का संशोधन; 2. [s. 48A(1), Companies Act] स्वभाव से किया जाने वाला संशोधन
volunteer corps: [1st sch., art. 13(l), Geneva Conventions Act] वोल्यून्टेऑर कर्म
volunteered to forego: [long title, Voluntary Surrender of Salaries (Exemption from Taxation) Act] स्वभाव से लगायी गई है
votes: one's decision or choice कार्यवाह करना
votes cast: [s. 189(1), Companies Act] रोज गई ताला
votes polled: [s. 177, Companies Act] रोज गई ताला; महत्त्व
voting in Houses, power of Houses to act notwithstanding vacancies and quorum: [art. 100, margin, Const.] सचिव; समन्वय और समानुपातक
voting by postal ballot: [s. 136(1)(c), Representation of the People Act, 1951] एक गति होती ता ताला; एक गति होती ताला; महत्त्व
voting on a show of hands: [s. 179(1), Companies Act] एक गति एक ताला; महत्त्व
voting paper: a ballot paper [s. 171D, I.P.C.] सरकार (स्वभाव)
voting power: [ss. 2(18)(B) and 40A, expln. (a), Income-tax Act] सचिव लगाई
voting right: [s. 117, Companies Act] रोज देना का अधिकार; महत्त्वकर; [art. 31A(1)(d), Const.] महत्त्वकर
voucher: declared to be true [Or. 20, r. 17, C.P.C.] संप्लालमित; संप्लालमित
voucher: a receipt, acquittance or release, which may serve as evidence of payment or discharge of debt [s. 76(g), T.P. Act] एक गति एक ताला; महत्त्व
vouch: issue: निर्माण भूमिका
voucher, receipt: बिक्री वाहक
vouching: निर्माण; प्रकाश
voyage: [s. 183, Cr. P.C.] जहाज गति; [s. 23, ill. (c), Indian Contract Act] बुधकाला
voyage, course of: [s. 47(2), Marine Insurance Act] जहाज गति; बुधकाला
voyage policy: [s. 27(1), Marine Insurance Act] जहाज गति पहिली
vows, religious: पूजार्थ ब्रह्म
vulnerable, highly: ताला गति
vulnerability: [s. 11(H)(c), Customs Act] बिक्री
warehouse expenses

Warehouse Keeper: warehouse man; a man employed in or having the charge of a warehouse [s. 407, I.P.C.] चेंबरमार्टिफ़िका: चेंबरमार्टिफ़िका

warehouse-keeper's certificate: warehouse receipt; a document of title to goods lying in a warehouse signed or certified on behalf of the warehouse-keeper [s. 2(4), Sale of Goods Act] चेंबरमार्टिफ़िका

warehouse: चेंबर

warehouse goods: [s. 2(44), Customs Act] चेंबरमार्टिफ़िका

Warehouseman: चेंबरमार्टिफ़िका

warehousing: [s. 34, Arms Act] चेंबरमार्टिफ़िका

warehousing bond: [s. 59, Customs Act] चेंबरमार्टिफ़िका

warehousing charges: चेंबरमार्टिफ़िका

warehousing station: [s. 2(45), Customs Act] चेंबरमार्टिफ़िका

warrants: [sch. I, art. 16(c), Indian Carriage of Goods by Sea Act] चेंबरमार्टिफ़िका

warriior: [s. 35(e), Air Force Act] चेंबरमार्टिफ़िका

warn: to give cautionary notice or advice with regard to action or conduct [s. 29, Indian Evidence Act] चेंबरमार्टिफ़िका

warning: a previous intimation or threat of impending evil or danger; an advice to beware of a person or thing [s. 8, ill. (b), Indian Evidence Act] चेंबरमार्टिफ़िका

warning sign post: [s. 2(31), Motor Vehicles Act] चेंबरमार्टिफ़िका

warping: undergoing gradual loss, diminution or decay

wares: चेंबरमार्टिफ़िका

warehousing bond: [s. 18(1), Indian Stamp Act] चेंबरमार्टिफ़िका

Warehouseman: चेंबरमार्टिफ़िका

warehouse expenses: चेंबरमार्टिफ़िका

warrant of precedence: एनडीएसी

warrant officer: एनडीएसी

warrant under his hand: [art. 155, Const.] चेंबरमार्टिफ़िका

warrant under his hand and seal: [art. 148(1), Const.] चेंबरमार्टिफ़िका

warranted by the information: [s. 18(1), Indian Contract Act] चेंबरमार्टिफ़िका

warranted by the judgment: [s. 78, I.P.C.] एनडीएसी

warranted by the process: [s. 2(3), Water (Prevention and Control of Pollution) Act] चेंबरमार्टिफ़िका

warranted, expressly neutral: [s. 3(1), Marine Insurance Act] चेंबरमार्टिफ़िका

warranty: a promise that a proposition of fact is true; a covenant annexed to a conveyance of real estate, by which the vendor warrants the security of the title conveyed [s. 133, T.P. Act] चेंबरमार्टिफ़िका

warranty of solvency: [s. 133, T.P. Act] चेंबरमार्टिफ़िका

warrant of apprehension: [s. 133, T.P. Act] चेंबरमार्टिफ़िका

warrant of committal: [s. 133, T.P. Act] चेंबरमार्टिफ़िका

warrant of续: ।

warrant under his hand: [art. 155, Const.] चेंबरमार्टिफ़िका

warrant under his hand and seal: [art. 148(1), Const.] चेंबरमार्टिफ़िका

warranted by the information: [s. 18(1), Indian Contract Act] चेंबरमार्टिफ़िका

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warranted, expressly neutral: [s. 3(1), Marine Insurance Act] चेंबरमार्टिफ़िका
Where a minor has contracted a child marriage

Weighing machine maintainer: तुलसी मात्रिन अनुसूचक

Weightman: वजनकर्षक; वजनकर्षक

Weighment charges: तेल ब्रह्म

Weighment inspector: ब्रह्म ग्रहणकर्षक

Weight: 1. a standard of quantity determined by or employed in weighing; a standard of weight [s. 153(1), C.P.C.] बार; 2. the heaviness of a thing especially as determined by weighing केंद्र, भार

Weight and preponderance of authority: निर्णय का विपक्ष और दृष्टिकोण

Weighing: वजनकर्षण; अधिकार

Weir: a contrivance placed in a flume for the purpose of regulating the amount of water passing from the feeder through the flume and something used to prevent a consumer from receiving more water than the amount to which he is entitled [s. 3(3), Northern India Canal and Drainage Act] गार्फुर

Welcome: शोभा; श्रवण कराएँ

Welcome, address of: अभिव्यक्ति वे

Weld: [s. 37(4), Factories Act] ठूलो भार

Welder: वैज्ञानिक

Welfare: the state or condition of doing or being well [precedent, Children Act] कल्याण

Welfare Administrator: [s. 5(3), Mica Mines Labour Welfare Fund Act] कल्याण विभाग; अनुसूचित विभाग

Welfare Commissioner: [s. 37(3), Labour Act] कल्याण आपूर्ति

Welfare Inspector: कल्याण आपूर्ति

Welfare of labour: [s. 7(2)(i), Payment of Wages Act] बन बालक; [precedent, Plantations Labour Act] आकृष्ट विभाग

Welfare of workers: [s. 34(1)(ii)(b), Income-tax Act] कर्मचारी का कल्याण

Welfare officer: कल्याण आयुक्त

Welfare State: कल्याणवादी राष्ट्र

Welfare superintendent: विभाग आयुक्त

Weil being: [s. 16(2)(a), Emigration Act] विश्वभाषा

Weil being, service and: [s. 16(2), Const.] वि-सर्व और कल्याण

Well being, general: [s. 12(1), Damodar Valley Corporation Act] साधारण कल्याण

Well founded: based on good or sure grounds or reasons [s. 149, Indian Evidence Act] पूर्भावस्था

Well known and established use: [s. 12(1)(a), Trade and Merchandise Marks Act] संयुक्त और संवर्तित प्रयोग

Well known trade mark: [s. 47, Trade and Merchandise Marks Act] मुख्य व्यवसाय ज्ञात

Wharf: a landing stage built especially along the shore for loading or unloading vessels [sch. I, item (28), Indian Stamp Act] गार; गार उतारे वाहन का स्थान

Wharf supervisor: गार प्रबंधक

Wharfage: the charge for the use of wharf [s. 45(1)(b), Indian Railways Act] गार बाहर;

Wharfage authority: [sch., pt. II, item 3, Commercial Documents Evidence Act] वार-बाहर आयुक्त

Wharfage charges: गार बाहर

Wharfinger: an owner or manager of a wharf [s. 407, I.P.C.] प्रस्तलत

Wharfinger's certificate: [s. 2(4), Sale of Goods Act] प्रस्तलत का प्रमाणपत्र

Wheel track: [s. 291(6), Factories Act] प्रत्यावर्त

Wheeled vehicle: [s. 2, Hackney Carriage Act] मेहनत वाहन;

When called upon: [s. 411(3), C.P.C.] जवाब देनेवाले प्रस्तलत

When convicting: विभागित ज्ञात

When ceased to be enforçable: [s. 2(1), Indian Contract Act] विभागित नहीं रह गया

When any goods are allowed to be transmitted: [s. 55, Customs Act] यह वस्त्र काम अनुमोदित के लिए अनुमोदित बनाया जा रहा है

When a minor has contracted a child marriage [s. 6(2), Child Marriage Restraint Act] यह ओरने अनुसूचक बाल-विवाह के बाद में आता है
where they occur, for the words "........" at both the places: [s. 17(a)(i), Finance Act, 1979] "........"

whereabout: ...

whereas: ...

where is ...

whether before or after the commencement of: [art. 8, Const.] ...

whether incorporated or not: [s. 2(17)(iv), Income-tax Act] ...

whether the company is in operation: [s. 550(1), Companies Act] ...

which are shown in this book: [s. 35B(h)(b)(ii), Income-tax Act] ...

which is engaged or is taking steps for engaging itself in any industry: [s. 40(1)(a), Land Acquisition Act] ...

while in transit: [s. 35B(h)(b)(ii), Income-tax Act] ...

while trying a suit: [sch. II, item 83, Income-tax Act] ...

white paper: ...

who are, or have been or are qualified to be: [art. 22(4)(a), Cons.t.] ...

who has not attained maturity of understanding: [s. 83, I.P.C.] ...

who is not ordinarily resident: [s. 2(30), Income-tax Act] ...

who, is, or has been engaged: [s. 56(1)(b), Companies Act] ...

whole: [s. 1, I.P.C.] ...

whole and sole executrix: [fs. 222, ill., Indian Succession Act] ...

whole life assurance: [sch. I, pt. B, pars 4(b)(i), Life Insurance Corporation Act] ...

whole of India: to the entire extent of India ...

whole of the remaining interest: [s. 13, T.P. Act] ...

whole or any part of the proceeding: [s. 153, expn. 1, Income-tax Act] ...

whole or any part of the rights is sold: [s. 35A(2), Income-tax Act] ...

whole or substantial part of his business: ...

wholesale: of, relating to, or engaged in the sale of goods in quantity for resale [s. 2(1), Poisons Act] ...

wholesome: conducive to bodily or spiritual health [s. 19(1), Mines Act] ...

wholesome drinking water: [s. 18(a), Contract Labour (Regulation and Abolition) Act] ...

wholesomeness of water: [preamble, Water (Prevention and Control of Pollution) Act] ...

whole time: full time [s. 10(7), prov., Unit Trust of India Act] ...

whole time director: [s. 269(5), Companies Act] ...

whole time employment: ...

whole time officer: [s. 17(1)(a), State Financial Corporations Act] ...

whole time salaried employee: [s. 2(2), expn., Cost and Works Accountants Act] ...

whole time salaried officer: [sch. I(1), University of Hyderabad Act] ...

whole time servant: [s. 9, Rehabilitation Finance Administration Act] ...

wholly: as a whole; in its entirety; in full; completely [s. 2(1), Plantations Labour Act and s. 17, T.P. Act] ...

wholly and exclusively: [s. 27(3), Estate Duty Act] ...

wholly or in part: [s. 17(1), T.P. Act] ...

wholly or mainly dependent: [s. 80D(1), Income-tax Act] ...

wholly void or useless: [Or. 13, r. 9(1)(b), prov., C.P.C.] ...

wide fluctuations: [s. 8(2)(b), Tobacco Board Act] ...

widow: a woman whose husband is dead and who has not married again [s. 38, II., T.P. Act] ...

widower or widower of the individual: [s. 80E(3)(a), Income-tax Act] ...

widowed mother: a mother whose husband is dead and who has not married again [s. 2(1)(k)(h)(b), Workmen's Compensation Act] ...

widower: a man whose wife is dead and who has not married again [s. 14(3), Hindu Adoptions and Maintenance Act] ...

widow's home: [s. 2(d), Orphanages and Other Charitable Homes (Supervision and Control) Act] ...

wife: a woman who joined a man by marriage; a woman who has a husband living and undivorced [s. 120, Indian Evidence Act] ...

wife or children: [s. 125(1)(d), Cr. P.C.] ...

wild: cat strike: ...

wild life: [art. 51(A)(g), Const.] ...

wild life inspector: ...

Wild Life Preservation Officer: ...

wilful: intending the result which actually comes to pass; designed; not accidental or involuntary; intentional [s. 3, T.P. Act] ...

wilful absence: ...

wilful abstention: [s. 3, T.P. Act] ...

wilful act: [s. 209(5), Companies Act] ...

wilful concealment of a material fact: [s. 107, expn., I.P.C.] ...

wilful contempt: ...

wilful default: [Or. 40, r. 4(c), C.P.C.] ...

wilful default or gross negligence: [Or. 40, r. 3(d), C.P.C.] ...

wilful disobedience: [s. 6(c), Dramatic Performances Act] ...

wilful disregard: [sch. II, form No. 19, Cr. P.C.] ...

wilful exposure of person: [s. 8(a), Immoral Traffic (Prevention) Act] ...

wilful falsehood: ...

wilful misrepresentation: [s. 107, expn. I, I.P.C.] ...

wilful misstatement or suppression of facts: [s. 28, Customs Act] ...

wilful misstatement or suppression of facts: [s. 17(a)(i), Finance Act, 1979] "........"
without the deposition of the witness: [s. 136(3), Navy Act]
without the like power: [Or. 21, r. 58(1), C.P.C.]
with the same amount of punishment: [s. 219(2), C.P.C.]
with windows overhanging land: [s. 13, ill. (c), Indian Easements Act]
withdraw: 1. to take back or in some way something that has been given, allowed, possessed, experienced or enjoyed; to draw away [Or. 23, r. 1(3), C.P.C.]
withdrawal: the act of withdrawing [s. 257, Cr. P.C.]
withdraw: to come back; to return; to go away [s. 257, Children Act]
withdraw: to take back; to get something back [Or. 12, r. 4, C.P.C.]
withdrawal: the act of withdrawing [s. 4(8), T.P. Act]
withdrawal by cheque: [s. 292(1), prov., Companies Act]
withdrawal from the fund: [sch. II, item 7, Employees’ Provident Funds and Miscellaneous Provisions Act]
withdrawal from management: [sch. II, item 72, Income-tax Act]
withdrawal of recognition: [s. 4(7), Delhi School Education Act]
withdrawn: [art. 123(2)(b), Const.]
withheld: [Or. 21, r. 48(1), C.P.C.]
withhold: to keep back, refrain from granting or giving [s. 123, Indian Evidence Act and Or. 21, r. 48(1)(a), C.P.C.]
withhold payment: [s. 83, Employees’ State Insurance Act]
within or without: [Or. 30, r. 3(b), C.P.C.]
within such further period as the President may allow: [art. 3, prov., Const.]
within a period of 90 days before the expiration of the said period: [s. 28, Cr. P.C.]
within the limits of its economic capacity: [art. 41, Const.]
within the meaning of: [s. 48(h), T.P. Act]
within the purview: [s. 274(2), Companies Act]
within the scope of the agent’s authority: [s. 237, Indian Contract Act]
without prejudice to the powers: [s. 13(2), prov., Income-tax Act]
without authority: [s. 100A, Indian Railways Act]
without being placed in account: [r. 473, Treasury Rules]
without charge: [s. 219(2), Companies Act]
without charging adequate rent or other compensation: [s. 292(1), prov., Companies Act]
without due care and attention: [s. 69(1), T.P. Act]
without fear or favour: [s. 104(1), Navy Act]
without further proof: [s. 499(1), Evidence Act]
without further right to participate in profits: [s. 13(4), expl. 3(i), Income-tax Act]
without good and sufficient reasons: [s. 201(1), prov., Income-tax Act]
without intervention of the court: [s. 69(1), T.P. Act]
without jurisdiction: [s. 14(1), Limitation Act]
without lawful excuse: [s. 41(1)(b), C.P.C.]
without making the debit: [s. 34(3), expl. (a), Income-tax Act]
without notice: [s. 27(2)(c), Specific Relief Act]
without payment: [s. 128, Cr. P.C.]
without prejudice: [art. 33(3), Const.]
without recording reasons: [s. 37(3)(a), Wealth-tax Act] 
case to be given in writing
without recourse: [s. 52, ill. (a), Negotiable Instruments Act]
without recourse to: [s. 28, Navy Act]
without risk: [s. 33(1)(c), prov., Registration Act] 
without specifying time: [s. 12, l.r.p., Co. P.C.] 
without sufficient excuse: [s. 13(2), Chartered Accountants Act]

witness: 1. one who gives or is to give evidence in a case; a person sworn to speak the truth in a trial; one who attests a document; one that is cognizant of something by direct experience [s. 137, Indian Evidence Act]

witness box: a box in which the witness can sit

witness, credible: [s. 49(1), Special Marriage Act]

witness for the prosecution: [s. 111, (1), Indian Evidence Act]

witness in attendance: a witness who is present and waiting in the court [Or. 17, r. 2, prov., Co. P.C.]

woman: an adult female human being [s. 2(f), Immortal Traffic (Prevention) Act] and s. 40, I.P.C.

woman delivered of a child: [s. 11, Maternity Benefit Act]

woman reeducated: [s. 21, Orphanages and Other Charitable Homes (Supervision and Control) Act]

wood: (s. 30, Indian Contract Act)

wood, a forest: [s. 31, ill. (a), T.P.A.]

wood cutter: [s. 2(i), Copyright Act]

wood engraving teacher: [s. 2(e), Copyright Act]

wood polish: [s. 2(c), Copyright Act]

wood-sheathed: [s. 2(f), Copyright Act]

wool: [s. 2(e), Sick Textile Undertakings (Taking Over of Management) Act]

woollen textiles: [s. 2(4)(iv), Essential Commodities Act] 

word: [s. 2(1)(H), Trade and Merchandise Marks Act]

word of mouth, by: [s. 477(2), Companies Act]

word of mouth, for: [s. 46(1), Cr. P.C.]


terms of application: [s. 80, Indian Succession Act] 

words and figures: as and so on

words delineated in characters: [s. 8(1)(3)(e), Trade and Merchandise Marks Act]

words importing masculine gender shall be taken to include females: [s. 13(1), General Clauses Act]

words importing the singular number include the plural number: [s. 9, I.P.C.]

words in a visible form: [s. 3(65), General Clauses Act]

words of a declaration: [s. 43(3), Navy Act]

words spoken: words uttered [s. 28(1), Indian Partnership Act]

work: 1. something that is done; task [s. 2(ii)(g), Payment of Wages Act and s. 14, ill. (g), Indian Evidence Act] work; [s. 54, ill. (b), Indian Contract Act] work; 2. any production of art as a literary composition

work, academic: literary work

work agent: कामी

work certificate: काम भरोसा

work charged employee: नियोजित काम कर्मचारी

work charged establishment: नियोजित काम स्थान

work, execute the: [s. 54, ill. (b), Indian Contract Act]

work for hire: [s. 2(1)(e), Emigration Act]

work in progress: वाचन काम

work is made: [s. 41(1)(a), Copyright Act]

work, manual: [s. 2(f), Employees' Provident Funds and Miscellaneous Provisions Act]

work mine: to make an excavation in the earth, for the purpose of obtaining metals or minerals [s. 108(6), T.P. Act]

work of art: [s. 2(9)(i), Ancient Monuments and Archaeological Sites and Remains Act]

work of art or craftsmanship: [s. 2(9)(6)(ii), Antiquities and Art Treasures Act]

work of joint authorship: [s. 2(a), Copyright Act]

work of national importance: [s. 16(1), Defence and Internal Security of India Act]

work of sculpture: [s. 2(2a), Copyright Act]

work to rule strike: नियोजित काम

work unconnected with their duties: [s. 7(2), Marine Products Export Development Authority Act]

work and legal holiday: [s. 8, Labour Protection Act]

work and sound: [s. 3(2)(i), Insurance Act]

work largely: [s. 79, Indian Railways Act]

work made into: [s. 76(2), Trade and Merchandise Marks Act]

work out: सीमा जानना

worker: [s. 127A(3)(b), Representation of the People Act, 1951]

workerhouse: [s. 2(c), Orphanages and Other Charitable Homes (Supervision and Control) Act]

working: [s. 3(1)(a), Railways (Employment of Members of the Armed Forces) Act]

working chairman: [s. 13(1), Haryana and Punjab Agricultural Universities Act]

working Committee: काम समिति

working cost: कार्यक्रम सम्मिलित

working day: a day when work is normally done as distinguished from Sundays and legal holidays [s. 52(8), Mines Act]

working days: कार्यक्रम सम्मिलित

working experience: कॉक गाईन्डर फॉरमेली

working hours: [s. 25D, Industrial Disputes Act]

working journalist: कर्मचारी जनसाधार

working knowledge of Hindi: [s. 3(2)(iii), Official Languages Act]

working order: a condition of a machine in which it functions according to its nature and purpose [s. 30, Motor Vehicles Act]

working papers: कार्यसूची

working party: [IIIrd sch., art. 54, Geneva Conventions Act]

working season: कार्य सीजन

working time: [s. 54, Indian Railways Act]

workman: one who labours; a man engaged to do a work or manual labour [s. 2(n), Workmen's Compensation Act]

workmanship: कार्य तेजस्वी
Workmen's Compensation Commissioner: 

- Workroom: [s. 11(1)(a), Factories Act] 
- Works: structure or apparatus of some kind; engineering or architectural structures of building [s. 2(n), Indian Electricity Act and s. 430, I.P.C.]

- Works account: 
- Workmen: 
- Workmen's Compensation Commissioner: 
- Works and Housing: Department of: 
- Works and structures: [s. 22(2)(b), Damodar Valley Corporation Act]

- Works audit department: 
- Works audit register: 
- Works audit summaries: 
- Works committee: [s. 3, Industrial Disputes Act]

- Works cost: 
- Works Department: 
- Works for gain: [s. 11, Provincial Insolvency Act]

- Works for public purposes: [s. 3(2)(10)(d), Defence and Internal Security of India Act]

- Works in progress: [s. 10, Factories Act]

- Works, major: 
- Works, minor: 

- Works mistry: 

- Works of art: [s. 33(1)(b), Estate Duty Act]

- Works of defence: [s. 2(a), Indian Electricity Act]

- Works of Indian authors: [s. 42, Copyright Act]

- Works of irrigation: 

- Works of public utility: [s. 6, Carriers Act]

- Works on cost: 

- Works orders: 

- Works outlay: 

- Works petty: 

- Works slip: 

- Works withheld from public: [s. 31(1), Copyright Act]

- Workshop: 

- Workshop: 

- Workshop: [s. 2(b)(v), Payment of Wages Act]

- Workshop and shipwright foreman: 

- Workshop electrical engineer: 

- Workshop foreman: 

- Workshop, irrigation: 

- Workshop jobs: 

- Workshop medical officer: 

- Workshop practice: [s. 4(1)(f), Delhi School Education Act]

- World perspective: [sch. I(vi), Jawaharlal Nehru University Act]

- World working funds: [sch. III, item 2(iv), prov. (i), Payment of Bonus Act]

- Worldly affairs: 

- Worship: the reverence or veneration tendered to a divine being or supernatual power [preamble, Const.]

- Worth: the quality of a thing which gives it value [s. 35, ill., T.P. Act]

- Worthy of preservation: [s. 7(b), Indian Museum Act]
writing under his hand, by: [art. 124(2), second prov. (a), Coast.]
writing under his hands: a writing bearing their signature [s. 58, Indian Evidence Act] अनुसूचित लेख.
written: [s. 30(l), Cr. P.C.] लिखता होता है
written acknowledgement: [Or. 41, r. 22(3), C.P.C.] लिखता होता है अनुसूची तैयार किया गया
written argument: [s. 30(2), Cr. P.C.] अनुसूची तैयार हुआ करता है
written authority: [s. 30(1), Cr. P.C.] अनुसूची तैयार किया गया
written contract: [sch., item 25(2), North-Eastern Hill University Act] लिखता होता है
written down value: [s. 349(3)(d), prov., Companies Act and s. 58(1)(a), Income-tax Act] अनुसूचित मूल्य; पत्र किया गया मूल्य
written, expressed or described upon any substance: [s. 3(18), General Clauses Act] किसी धारण पर लिखित, अभिव्यक्त या विनिर्देशित
down written instruument: I.
written instruction: [s. 148(1), Cr. P.C.] लिखित आदेश
written instrument: 1. [s. 31(l), Specific Relief Act] लिखित समाधान 2. [2nd sch., item 23(1)(a), Presidency-towns Insolvency Act] लिखित पर
written interrogatories: [s. 477(2), Companies Act] लिखित सवाल
written off: 1. [s. 6(1), prov., Interests-tax Act] लिखित मूल्य; 2. [s. 36(2)(b), Income-tax Act] अनुसूचित मूल्य; खरीद-जाप ने हाली मूल्य
written off as irrecoverable: [s. 36(2)(b), Income-tax Act] अनुसूचित मूल्य में को है अनुसूचित मूल्य का लिखित हो गया
written order: [s. 91(l), Cr. P.C.] लिखित आदेश
down written proclamation: [s. 82(l), Cr. P.C.] लिखित आदेश
written requisition: [s. 10(l), prov., Faridabad Development Corporation Act] लिखित मांग
down written security: [sch. 1, app. F, Form No. 8, (Trade Marks) C.P.C.] लिखित सुरक्षा
down written statement: the pleading filed by the defendant in a suit stating his grounds of defence [s. 145(l), Cr. P.C.] लिखित समाचार
down written statement of defence: [Or. 8, r. 1, C.P.C.] प्रतिवाद का लिखित समाचार
down written statement of pleadings or set-off: [sch. 1, item 1, Court-fees Act] मुद्दा या अभिव्यक्ति करने का लिखित समाचार
written, up to be: अजीब करता
wrong: 1. a violation; transgression or infringement of law; invasion of right to the damage or prejudice of another or others [s. 10, Indian Evidence Act] कब्जा, 2. deviating from justice, equity and good sense; not morally right or equitable [s. 84, I.P.C.] अच्छा, 3. incorrect; mistaken [s. 53, Companies (Profits) Surat Tax Act] कब्जा 4. whatever is not right or just [s. 26, Army Act] अजीब
written, actionable: [s. 10, Indian Evidence Act] अच्छा करना
down written delivery: [s. 76B, Indian Railways Act] लिखित उत्सव
written door: one who commits wrongful, unjust or blameworthy acts; one who is guilty of a wrong, a tort or trespass; a low breaker [s. 103, I.P.C.] लॉजर्स
written information: [s. 17(3)(e), Arms Act] गत हो जाती
wrong or contrary to law: [s. 84, I.P.C. and s. 333, Cr. P.C.] दोषवाद या लिखित की सत्यता
down written statement: [s. 53, Companies (Profits) Surat Tax Act] लिखित करना
down written to immovable property: [s. 16(e), C.P.C.] वस्त्र, संपत्ति के द्वारा लिखित किया गया
down written: [s. 26, Army Act] लॉजर्स किया गया
down wrongful: injurious; unjust [s. 418, I.P.C.] अजीब
X-ray assistant: ए.xमरे सहायक
X-ray plant room: [sch., item 5(ix), Coal Mines Labour Welfare Fund Act] एक्से.परे सहायक बन
x-ray Technician: एक्से.टेक्निशियन
xerographist: जीरोग्राफिस्ट

xerography: a method of printing in which a negatively charged ink powder is sprayed upon a positively charged metal plate from which it is transferred to the printing surface by electrostatic attraction जीरोग्राफी
yacht, pleasure: [s. 48, Indian Ports Acts] जोड़ा-नौका
yard: [s. 7(l)(d), Indian Railways Act] फालंड़
yard boy: फालंड़ की मजदूर
yard foreman: फालंड़ निरीक्षक
yard master: फालंड़ मास्टर
yard reporter-cum-signaller: फालंड़ रिपोर्टर-सिग्नलर
yard supervisor: फालंड़ सुपरविझर
yard transhipment mistry: फालंड़ ट्रांजिशन मिस्रेट
yarn: [s. 2(a), Cotton Textiles Cess Act] यून
yarn inspector: यून निरीक्षक
yarn waste: [s. 2(c), Cotton Ginning and Pressing Factories Act] यून की धूप

yard: a cycle in the Gregorian Calendar having 365 or 366 days divided into 12 months beginning with January and ending with December; a period of twelve months [s. 49, I.P.C. and s. 3(66), General Clauses Act] वर्ष
year 2000: [art. 55(3), prov., Const.] वर्ष, 2000
year book: law reports (texts) highly subjective of medieval English society बुक: लेख
year following the financial year: [s. 211(1)(i), Income-tax Act] वर्ष के टिकाव का वर्ष
year of commercial production: [s. 35E(5)(b), Income-tax Act] व्यापारिक उत्पादन का वर्ष
year to year: from year to year (as in the case of tenancy) [s. 107, T.P. Act] वर्ष से वर्ष, वर्ष से वर्ष
yearly: वार्षिक
year's purchase: वर्ष में मार्केट
years, for a term of: [s. 147, Indian Succession Act] वर्षों के लिए अवधि के लिए
years, lease for: [s. 111, ill. (ii), Indian Succession Act] वर्षों के लिए व्यापार के लिए
years, tender: {'tender years'} कोषण वर्ष
yeoman of signals: सिग्नल की मजदूर
yield: उत्पादन; युत
yield income: [s. 8, T.P. Act] आय देना
yield up interest: [s. 111(e), T.P. Act] हित छोड़ देना
yield up interest under the lease: expressly surrender an interest as a lessee [s. 111(e), T.P. Act] पट्टे के अधिग्रह हित छोड़ देना
young person: [s. 2(d), Factories Act] अवशेष आयु; तहत आयु
youth: the fact or state of being young especially the early part of life; the period between childhood and the adult age [s. 491, I.P.C.] युवा; नवजीवन; छात्र; छात्र;
youth welfare activities: युवक कार्यक्रम क्रियाकलाप
Youth Welfare Officer: युवक कार्यक्रम अधिकारी
youthful offender: [fs. 27, Cr. P.C.] व्यापार अपराधी
zamindar: जमींदार
zamindari abolition bond: जमींदारी उस्तूलन बंदापत्र
zanana: the female apartment जनाना
zonal: अंचलिक
zonal council: अंचलिक परिषद्
zonal council secretariat: अंचलिक परिषद् सचिवालय
Zonal Manager: [s. 18(4), Life Insurance Corporation Act] अंचलिक प्रबंधक, जीन प्रबंधक
zonal office: [s. 32, Life Insurance Corporation Act] अंचलिक कार्यालय
zone: [s. 12(1), prov., Copyright Act] जोन, जिला; क्षेत्र
Zoo Supervisor: जीविता प्रबंधक
zoological garden: जीविता निद्रालय
zoological park: जीवाणु संरक्षण स्थल
Zoological Survey of India: भारतीय जीवाणु-विज्ञान सर्वेक्षण